

The Maharashtra Agricultural Produce Marketing (Regulation) Act, 1964 Act 20 of 1964

Keyword(s):

Agricultural Produce, Agriculturist, Broker, Commission Agent, Market, Market Area, Panchayat Samiti, Processor, Retail Sale, Secretary, Surveyor, Trader, Zilla Parishad

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THE MAHARASHTRA AGRICULTURAL PRODUCE MARKETING (REGULATION) ACT, 1963.

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MAHARASHTRA ACT No. XX OF 1964.1

THE MAHARASHTRA AGRICULTURAL PRODUCE MARKETING (REGULATION) ACT, 1963 15th May 19641

Amended by Mah. 32 of 1970. 34 of 1971.* 2 of 1972. 26 of 1972.

39 of 1973. (24-9-1973)† 30 of 1974. (31-8-1974)† 73 of 1975. (30-12-1975)† 58 of 1976.† (25-11-76)† 31 of 1977.**

50 of 1977 (27-9-1977)***

An Act to regulate the marketing of agricultural and certain other produce in market areas and markets to be established therefor in the State: to confer powers upon Market Committees to be constituted in connection with or acting for purposes connected with such markets: to establish Market Fund for purposes of the Market Committees and to provide for purposes connected with the matters aforesaid.

WHEREAS it is expedient to regulate the marketing of agricultural and certain other produce in market areas and markets to be established therefor in the State; to confer powers upon Market Committees to be constituted in connection with or acting for purposes connected with such markets; to establish Market Fund for purposes of the Market Committees and to provide for purposes connected with the matters aforesaid; It is hereby enacted in the Fourteenth Year of the Republic of India as follows :-

CHAPTER I.

PRELIMINARY.

1. (1) This Act may be called the Maharashtra Agricultural Produce Marketing Short title, (Regulation) Act, 1963. commence-(2) It extends to the whole of the State of Maharashtra. ment.

(3) It shall come into force on such 2date as the State Government may, by notification in the Official Gazette, appoint.

¹ For Statement of Objects and Reasons, see Maharashtra Government Gazette, 1963, Part V. **ages 283-84; for Report of the Joint Committee, see ibid., pages 59-91.

**25th day of May 1967 vide G. N., A. & C. D., No. APM. 1167/8802-C-1, dated 19th May 1967.

**Maharashtra Ordinance No. III of 1971 was repealed by Mah. 34 of 1971, s. 3.

This indicates the date of commencement of Act.

Maharashtra Ordinance No. X of 1976 was repealed by Mah. 58 of 1976, s. 5.

**Section 3 of Mah. 31 of 1977 reads as follows:—

"3. (1) The members of any Market Committees constituted under the Marketing Regulation Revised

Act (excluding those constituted for the first time), who were in office on the 6th day of September term of five

1975 (whether their original term of office of three years or extended term of office under section 14 years to of the Marketing Regulation Act had expired before the 6th day of September 1975 or expires during apply to the period the Maharashtra Agricultural Produce Marketing (Regulation) (Postponement of members Elections during the Emergency) Act, 1975, hereinafter referred to as "the Postponement of Elections during the Emergency) Act, 1975, hereinafter referred to as "the Postponement of Elections Act", is in force) shall also be entitled to hold office for the revised term of five years, instead Committees of three years.

of three years:

of Provided that, in computing this term of five years any extension of the term granted under the on the 6th proviso to sub-section (3) of section 14 of the Marketing Regulation Act or under section 3 of the September Postponement of Elections Act shall be taken into account.

Even after the expiry of their term of office, these members [including their successors (if any) those elected appointed or nominated in casual vacancies] shall be entitled to continue in office till the date imme- or appointed diately preceding the date of the first meeting of the new Market Committees at which businesses is thereafter.

(2) The members of any Market Committees whose elections are held under clause (a) of subsection (1), or under sub-section (2), of section 3 of the Postponement of Elections Act shall also be entitled to hold office for the revised term of five years, instead of three years, and the term of office of members of any such Committees may be extended by the State Government under the proviso to sub-section (3) of section 14 of the Marketing Regulation Act.

(3) Except as otherwise provided by this section, the Marketing Regulation Act and the Postponement of Elections Act shall in other respects apply to the Market Committees concerned.*
***Maharashtra Ordinance No. VIII of 1977 was repealed by Mah. 50 of 1977, s. 4.

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Definitions.

- •2. (1) In this Act, unless the context otherwise requires,—
- (a) "agricultural produce" means all produce (whether processed or not) of agriculture, horticulture, animal husbandry, apiculture, pisciculture and forest specified in the Schedule;
- (b) "agriculturist" means a person who ordinarily by himself or by hired labour or otherwise is engaged in the production or growth of agricultural produce which has not been processed, but does not include a trader, commission agent, processor or broker in agricultural produce although such trader, commission agent, processor or broker may also be engaged in the production or growth of agricultural produce;
- (c) "broker" means an agent who contrives, makes and concludes a bargain or contracts on behalf of his principal for the purchase or sale of agricultural produce for which he receives a fee or remuneration, but does not receive, deliver, transport, or pay for the purchase, or collect payment for the sale, of the agricultural produce;
 - (d) "bye-laws" means bye-laws made under section 61;
- (e) "commission agent" means a person who by himself or through his servants buys and sells agricultural produce for another person, keeps it in his custody and controls it during the process of its sale or purchase, and collects payment therefor from the buyer and pays it to the seller, and receives by way of remuneration a commission or percentage upon the amount involved in each transaction;
- (f) "Director" means a person appointed as the Director of Agricultural Marketing 1* * for the State of Maharashtra;
 - (g) "local authority" includes a Panchayat Samiti;
- (h) "market" means any principal market established for the purposes of this Act and also a subsidiary market;
- (i) "market area" means an area specified in a declaration made under section 4;
- (j) "Market Committee" or "Committee" means a committee constituted for a market area under section 11;
 - (k) "member" means a member of a Market Committee:
- (1) "Panchayat Samiti" means a Panchayat Samiti established under the Maha-Mah. rashtra Zilla Parishads and Panchayat Samitis Act, 1961;

 V of 1962.
 - (m) "prescribed" means prescribed by rules made under this Act;
- (n) "processor" means a person who processes any agricultural produce [either of his own account, or] on payment of charge;
- (o) "retail sale" means, in relation to any agricultural produce, sale of that produce not exceeding such quantity as a Market Committee may by bye-laws determine to be a retail sale;
 - (p) "rules" means rules made under this Act;
 - (q) "Schedule" means the Schedule to this Act;
- (r) "Secretary" means a Secretary of a Market Committee and includes a Joint, Deputy, or Assistant Secretary;
- (s) "Surveyor" means a person who on arrival of a consignment of agricultural produce for sale in any market area or market, surveys it for ascertaining the quality, refraction, adulteration and other like factors;

² These words were inserted, ibid., s. 2(1)(b).

¹ The words "and Rural Finance" were deleted by Mah. 32 of 1970, s. 2(1)(a).

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(t) "trader" means a person who buys or sells agricultural produce, as a principal or as duly authorised agent of one or more persons;

Mah. V of 1962.

- (u) "Zilla Parishad" means a Zilla Parishad established under the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961.
- (2) If any question arises whether a person is or is not an agriculturist for the purposes of this Act, the matter shall be referred to the Director, and the decision of the Director thereon shall be final.

Market Areas and Markets

- 3. (1) The State Government may, by notification in the Official Gazette, declare Notification its intention of regulating the marketing of such agricultural produce, in such area of intention as may be specified in the notification. The notification may also be published in of regulating the language of the area in any newspaper circulating therein, and shall also be published in such other manner as in the opinion of the State Government is best tural calculated to bring to the notice of persons in the area, the intention aforesaid.
- (2) The notification shall state that any objections or suggestions which may be area. received by the State Government within a period of not less than one month ¹[to be specified in the notification] will be considered by the State Government.

These words were substituted for the words "from the date of the notification" by Mah. 32 of 1970, s. 3.

- (3) Subject to the provisions of section 3, the State Government may, at any time by notification in the Official Gazette, exclude from a market area any area, or include therein an additional area, or may direct that the regulation of the marketing of any agricultural produce in any market area shall cease, or that the marketing of any agricultural produce (hitherto not regulated) shall be regulated in the market area.
- (1) For every market area, there shall be established a brincipal market, and Establishthere may be established one or more subsidiary markets. markets.
- (2) The Director shall, as soon as possible after the issue of a notification under sub-section (1) of section 4, by a notification in the Official Gazette, establish any place (including any structure, enclosure, open place or locality in any market area to be the principal market for the marketing of the agricultural produce specified in that notification; and may by the same notification, or by like notification, establish in any other like places in the market area, subsidiary markets for the marketing of such agricultural produce.

CHAPTER II

MARKETING OF AGRICULTURAL PRODUCE

6. (1) Subject to the provisions of this section and of the rules providing Regulation for regulating the marketing of agricultural produce in any place in the market area, ing of person shall on and after the data on which the declaration is made under only ing of no person shall, on and after the date on which the declaration is made under sub-agricultural section (1) of section 4, without, or otherwise than in conformity with the terms and produce. conditions of, a licence (granted by the Director when a Market Committee has not yet started functioning; and in any other case, by the Market Committee) in this behalf.

(a) use any place in the market area for the marketing of the declared agricul-

tural produce, or

(b) operate in the market area or in any market therein as a trader, commission agent, broker, processor, weighman, measurer, surveyor, warehouseman or in any other capacity in relation to the marketing of the declared agricultural produce.

(2) Nothing in sub-section (1) shall apply to sales by retail; Isales by an agriculturist who sells his own produce; nor to sales by a person where he himself sells to another who buys for his personal consumption or the consumption of any member of his family.

7. (1) Subject to rules made in that behalf, a Market Committee may, after Grant of making such inquiries as it deems fit, grant or renew a licence for the use of any place licences. in the market area for marketing of the agricultural produce or for operating therein as a trader, commission agent, broker, processor, weighman, measurer, surveyor, warehouseman or in any other capacity in relation to the marketing of agricultural produce; or may, after recording its reasons in writing therefor, refuse to grant or renew any such licence.

(2) Licences may be granted under sub-section (1) in such forms, for such periods, on such terms and conditions and restrictions (including any provisions for prohibiting brokers and commission agents from acting in any transaction both as buyer or seller, or on behalf of both the buyer and seller, and also provision for prohibiting brokers from acting in any transaction, except between a trader and trader, in respect of agricultural produce other than poultry, cattle, sheep and goats and such other agricultural produce as may be prescribed, and for prescribing the manner in which and the places at which auctions of agricultural produce shall be conducted and the bids made and accepted and places at which weighment and delivery of agricultural produce shall be made in any market or market area) and on payment of fees, not being in excess of such maxima as may be prescribed Provision may also be made

This portion was added, ibid, s. 5.

¹ These words were inserted by Mah. 32 of 1970, s. 4

for exempting any class of persons from payment of such fees on such terms and conditions as may be prescribed.]

Power to bancel or suspend Meences. 8. Subject to the provisions of sub-section (3), a Market Committee may, for reasons to be recorded in writing, suspend or cancel a licence—

(a) if the licence has been obtained through wilful misrepresentation,

or fraud:

(b) if the holder thereof or any servant or any one acting on his behalf with his express or implied permission, commits a breach of any of the terms or conditions

of the licence

(c) if the holder of the licence in combination with other holders of licences commits any act or abstains from carrying out his normal business in the market with the intention of wilfully obstructing, suspending or stopping the marketing of agricultural produce in the market area in consequence whereof the marketing of any produce has been obstructed, suspended or stopped;

(d) if the holder of the licence has been adjudged an insolvent, and has not

obtained his discharge; or

(e) if the holder is convicted of any offence under this Act.

- (2) Notwithstanding anything contained in sub-section (1), but subject to the provisions of sub-section (3), the Director may, for reasons to be recorded in writing, by order suspend or cancel any licence granted or renewed under this Chapter.
- (3) No licence shall be suspended or cancelled under this section, unless the holder thereof has been given a reasonable opportunity to show cause against such suspension or cancellation.

Appeal.

Any person aggrieved by an order —

(a) of the Market Committee refusing to grant or renew a licence, or cancelling a licence, or suspending any licence may, within thirty days from the date on which the order is communicated to him, appeal to the Director;

(b) of the Director refusing to grant or cancelling or suspending a licence may.

within the like number of days, appeal to the State Government.

The Director or, as the case may be, the State Government shall, on such appeal, make such order as is deemed just and proper:

Provided that, before dismissing an appeal, the Director or, as the case may be, the State Government, shall give such person a reasonable opportunity of being heard, and record in writing the reasons for such dismissal.

Provision for settlement of disputes.

- 10. (1) For the purpose of settling dispute between buyers and sellers, or their agents, including any disputes regarding the quality or weight or payment of any agricultural produce, or any matter in relation to the regulation of marketing of agricultural produce in the market area, the Market Committee of that area shall constitute from amongst its members a Board.
- (2) The Board shall consist of such number of members, and shall be constituted in such manner, and conduct its business in such manner, as may be prescribed. The rules may provide for appointment of arbitrators, payment of fees by parties for the settlement of disputes, and appeal to the Board from their decision.

CHAPTER III.

CONSTITUTION OF MARKET COMMITTEES

Establishment of Market Committees. 11. For every market area, there shall be established by the State Government a Market Committee consisting of a Chairman, a Vice-Charman and other members; and different Market Committees may be established for regulating the marketing of different kinds of agricultural produce for the same market area or any part thereof. The Market Committee shall have all such powers and discharge all such functions as are vested in it by or under this Act.

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9. Any person aggrieved by an order—

Appeal.

(b) of the Market Committee refusing to grant or renew a licence, or cancelling a licence or suspending any licence may, within thirty days from the date on which the order is communicated to him, appeal to the Director;

(b) of the Director refusing to grant or cancelling or suspending a licence may

within the like number of days, appeal to the State Government.

The Director or, as the case may be, the State Government shall, on such appeal,. make such order as is deemed just and proper:

Provided that, before dismissing an appeal, the Director, or, as the case may be, the State Government, shall give such person a reasonable opportunity of being heard, and record in writing the reasons for such dismissal.

- 10. (1) For the purpose of settling dispute between buyers and sellers, or their provision agents, including any disputes regarding the quality or weight or payment of any for settleagricultural produce, or any matter in relation to the regulation of marketing of ment of agricultural produce in the market areas, the Market Committee of that area shall disputes. constitute
- (2) The Board shall consist of I such number of members and such number of other persons possessing such qualifications] and shall be constituted in such manner and conduct its business in such manner, as may be prescribed. The rules may provide for appointment of arbitrators, payment of fees by parties for the settlement of disputes, and appeal to the Board from their decision. 3[The rules may also provide for consulting persons with technical qualifications or for laboratory analysis for ascertaining the quality of any agricultural product, the price which may be paid therefor or any other matter relevant to the dispute, and for the payment of fees or charges for such consultation or analysis.]

CHAPTER III. CONSTITUTION OF MARKET COMMITTEES.

- 11. For every market area, there shall be established by the State Government a Establish-Market Committee consisting of a Chairman, a Vice-Chairman and other members ment of and different Market Committees may be established for regulating the marketing market of different kinds of agricultural produce for the same market area or any part Committees. thereof. The Market Committee shall have all such powers and discharge all such functions as are vested in it by or under this Act.
- 12. Every Market Committee shall be a body corporate by the name of "the Incorpora-...... Agricultural Produce Market Committee" and shall tion of have perpetual succession and a common seal, and may in its corporate name sue Market and be sued, and shall be competent to contract, acquire and hold property, both Committees. movable and immovable, and to do all other things necessary for the purposes for which it is established.

- 13. (1) Subject to the provisions of sub-section (2), every Market Committee Constitution shall consist of the following [eighteen members], namely :of Market
 - [(a) ten agriculturists residing in the market area (not being less than twenty-Committees. one years of age on the date specified from time to time by the Collector in this behalf]; seven of whom shall be elected by members of the managing committees of the agricultural credit societies, and multipurpose co-operative societies within

The words "from amongst its members" were deleted by Mah. 39 of 1973, s. 2(1).

These words were substituted for the words "such number of members", ibid., s. 2(2).

These words were added, ibid., s. 2(3).

These words were substituted for the words "fifteen members" by Mah. 32 of 1970, s. 6(1).

Clause (a) was substituted, ibid., s. 6(2).

the meaning of the Maharashtra Co-operative Societies Act, 1960, and the rules Mah. made thereunder, functioning in the market area; and three shall be elected by Mahamades of village panchayats functioning therein.]

- (b) three shall be elected by traders and commission agents, holding licences to operate as such in the market area;
- (c) one shall be the Chairman of the co-operative society doing business of processing or marketing of agricultural produce in the market area; or in his absence a representative of the co-operative society elected by its managing committee:

Provided that, if there be more than one such co-operative societies in the market area, then the Chairman of any one of such co-operative societies or in his absence a representative, elected by the managing committees of such societies;

- (d) one shall be the Chairman of the *Panchayat Samiti* within the jurisdiction of which the market area or major portion threeof is situated or the representative elected by such *Panchayat Samiti*;
- (e) one shall be the President or Sarpanch of the local authority (other than a Panchayat Samiti) within the jurisdiction of which the principal market is situated or the representative elected by such local authority;
- I(f) the Deputy Registrar of Co-operative Societies of the district or his representative, who shall have no right to vote;
- (g) the Assistant Cotton Extension Officer or, where there is no such officer, the District Agricultural Officer of the Department of Agriculture; neither of them shall have the right to vote.
- ²[(1A) (a) Notwithstanding anything contained in sub-section (1) of this section or in section 4 or other provisions of this Act, the area comprising Greater Bombay and Turbhe Village in Thane Taluka of Thane District (hereinafter referred to as "the Bombay market area"), shall be deemed to be a market area for the purposes of this Act, and the Market Committee for that area to be called by the name of the Bombay Agricultural Produce Market Committee shall, subject to the provisions of sub-section (2), consist of the followings twenty-eight members, namely:—
 - ' (i) twelve representatives of agriculturists elected by the agriculturist members of the other Agricultural Produce Market Committees in the State, three such members to be elected from each Revenue Division;
 - (ii) four representatives elected by the traders and commission agents, holding licences to operate as such in the market area;
 - (iii) one representative of the consumers nominated by the State Government from amongst 'A' class members, i.e., individual members of the managing committees of the Go-operative Central Wholesale Consumers Stores registered and operating as such in the market area;
- (iv) six representatives of the Bombay Municipal Corporation, one of whom shall be the Municipal Commissioner or his nominee and one shall be the Chairman of the Markets and Gardens Committee of the Corporation;
- (v) the Metropolitan Commissioner appointed under the Bombay Metropolitan Mah. Region Development Authority Act, 1974;

Clause (f) was substituted for the original by Mah. 73 of 1975, s. 2.

This sub-section was inserted by Mah. 58 of 1976, s. 2(f)

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- (vi) the Managing Director of the Maharashtra State Co-operative Marketing Federation, Limited, Bombay, or his nominee;
 - (vii) the Managing Director of the MAFCO, Bombay, or his nominee;
- (viii) the Managing Director of the Maharashtra Agro-Industries Development Corporation, Bombay, or his nominee;
- (ix) the Divisional Joint Registrar of Co-operative Societies, Bombay Division, Bombay, or his nominee.
- (b) A person who is a member of the Market Committee under paragraph (v), (vi), (vii), (viii) or (ix) of clause (a) shall have a right to take part in the discussions of the Committee, but shall not have a right to vote at a meeting thereof.]
- (2) When a Market Committee is constituted for the first time, 1[whether under sub-section (1) or (1A), all the members thereof and the Chairman and Vice-Chairman shall be nominated by the State Government.
- 14. (1) Subject to the provisions of sub-section (2), the members shall be elected Election in the manner prescribed by rules. Such rules may provide also for the determination and term of constituencies, the preparation and maintenance of the list of voters, persons of members. qualified to be elected, disqualifications for being chosen as, and for being a member, the right to vote, the payment of deposit and its forfeiture, the determination of election disputes and all matters ancillary thereto including provision regarding election expenses.
- (2) If for any reason any persons, co-operative society or its managing committee or a Panchayat Samiti or local authority fails to elect any members, the Director shall give notice in writing to them requiring them to elect members within one month from the date of the notice; and on the failure again to elect members within the aforesaid period, the Director shall appoint on behalf of such persons, co-operative society, committee, Panchayat Samiti or the local authority the required number of persons who are qualified to be elected under sub-section (1) 2 [or (1A)] of section 13.
- (3) Except as otherwise provided in this Act, the members of a Market Committee (not being a Committee constituted for the first time) shall hold office for a period of 3[five years], and the members of a Committee constituted for the first time shall hold office for a period of two years:

Provided that, the State Government may, by an order in the Official Gazette, extend the term of office of members of any Committee for a period not exceeding

4 (4) As soon as possible after the result of any by-election, or all the results of a general election, are available, the State Government shall publish the name or names of all the members of a Committee in the Official Gazette.

If at a general election (including a general election held before the commence-Mah. ment of the Maharashtra Agricultural Produce Marketing (Regulation) (Amendment) XXX. Act, 1971), the names of any persons to be elected under sub-section (1) [or (1A)] of IV action 12 cannot for any reason be notified as aforesaid, and if with the available of section 13 cannot for any reason be notified as aforesaid, and if with the available 1971.

¹ These words were inserted by Mah. 58 of 1976, s. 2(2).

² This was inserted, ibid., s. 3(1). These words were substituted for the words "three years" by Mah. 31 of 1977, s. 2. This sub-section was substituted by Mah. 34 of 1971, s. 2. This was inserted by Mah. 58 of 1976, s. 3(2).

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election results, the Committee will consist of not less than twelve members, then the State Government shall publish the names of these members in the Official Gazette;

And as regards the remaining elections, the State Government shall subsequently publish the names of members in the Official Gazette as and when the results of such elections are available, or as the case may be, on failure to elect, the names of persons duly appointed under sub-section (2) of this section, if any.

After every general election, upon the publication of the names of all the members of a Committee, or as the case may be, the publication of the names of not less than twelve members as aforesaid, in the Official Gazette, the Market Committee shall be deemed to be duly constituted.]

Fund. 1114A. (1) The superintendence, direction and control of the preparation of the Fund. list of voters for, and conduct of, all elections to Market Committees shall be vested in the Collector; and for the purpose of preparing the list of voters and conduct of elections, every Market Committee shall constitute an Election Fund consisting of an amount equal to five per cent. of all monies received by it by way of fees under this Act during any year or two thousand rupees per annum, whichever is less.

- (2) The Election Fund shall be invested in such manner as the Director may direct, regard being had to the elections to be held during the year, and the necessity to have the monies available from the fund for the preparation of the list of voters or for the conduct of such elections or for both.
- (3) Every Market Committee shall inform the Collector of the amount standing to the credit of the Election Fund every year not later than the 31st day of October, and also at any other times when required by the Collector so to do.
- (4) Whenever the list of voters is to be prepared or revised or any elections to the Market Committee are to be held, the Collector shall in writing inform the Market Committee of the same, and require the Market Committee to deposit with him such amount and before such date as may be specified in writing for meeting expenses for preparing or revising the list, or as the case may be, for conducting the elections or of both.
- (5) The Collector shall after the preparation or revision of list of voters, or after the declaration of the result of the elections, draw up statement of expenditure incurred in preparing or revising such list, or in conducting the elections, and shall, within a period of three months from such preparation or revision or result, forward the same to the Market Committee for information. The balance remaining unspent, if any, shall be refunded to the Market Committee. If the expenditure incurred exceeds the amount of deposit, the Collector shall call upon the Market Committee to pay the excess amount as specified by him within one month from the date of receipt of the direction from him, and the Market Committee shall comply with such direction.]
- ²[(6) In the case of the Bombay Agricultural Produce Market Committee for the Bombay market area, the powers and duties of the Collector for the purposes of this section shall be exercised and performed by the Collector of Bombay.]

Commence- 15. (1) The term of office of members of a Market Committee shall be deemed ment of to commence on the date of the first meeting of the Market Committee at which term of business is transacted:

members.

¹ Section 14A was inserted by Mah. 2 of 1972, s. 2.

² This sub-section was added by Mah. 58 of 1976, s. 4.

Provided that, persons who are members by virtue of their being representatives of a co-operative society or of a local authority, shall hold office so long only as they continue to be such representatives, and in the case of persons who are licensees they shall cease to hold office on their ceasing to be holders of their licences.

- (2) The first meeting of a Market Committee shall be held on such date as may be fixed by the Director, or any officer authorised by him in that behalf, being a date. which is within thirty days from the date on which the names of members are published in the Official Gazette. If the first meeting is, for any reason not held within thirty days as aforesaid, the Director shall report the fact to the State Government and state therein the reasons for the failure to hold the meeting, and shall, thereafter, act according to the directions of the State Government issued in that behalf.
- (3) The term of office of outgoing members shall be deemed to extend to, and expire with, the date immediately preceding the date of such first meeting.

Resignation, Removal and Casual Vacancies of Members.

16. (1) Any member of the Market Committee may resign his office by writing Resignation under his hand addressed to the Chairman, and the Chairman may resign his office of members of member by writing under his hand addressed to the Director. The resignation and nomiof member by writing under his hand addressed to the Director. The longitudination in shall take effect from the date it is accepted by the Chairman, or as the case may certain be, the Director.

circumstances.

- (2) If at any time it appears to the State Government that any Market Committee by reason of the resignation of all or a majority of the members thereof, is unable to discharge the functions conferred or imposed upon it by or under this Act, the State Government may, by order published in the Official Gazette, nominate persons to fill the vacancies of the members who have resigned; but the persons so nominated shall hold office only for the residue of the term of the members in whose place they are nominated or until the vacancies are duly filled in by election whichever is earlier.
- 17. The State Government may on the recommendation of the Market Commit-Removal of tee supported by not less than Iten members] present and voting at a meeting remove member for any member if he has been guilty of neglect or misconduct in the discharge of his misconduct. duties, or of any disgraceful conduct, or has become incapable of performing his duties as a member, or is adjudged an insolvent:

Provided that, no such member shall be removed from office unless he has been given reasonable opportunity of being heard by the State Government.

18. Subject to the provisions of sub-section (2) of section 14, in the event of Casual a vacancy occurring on account of death, resignation or removal of a member, or vacancies. through a member becoming incapable of acting previous to the expiry of his term of office, or otherwise, the Chairman shall forthwith communicate the occurrence to the Director and the vacancy shall be filled as soon as conveniently may be, by the election, appointment or, as the case may be, nomination of a person thereto, who shall hold office so long only as the member in whose place he is elected, appointed or nominated would have held it, if the vacancy had not occurred:

Provided that, if the vacancy occurs within six months preceding the date on which the term of office of the member expires, the vacancy shall, unless the State Government directs otherwise, not be filled.

¹ These words were substituted for the words "eight members" by Mah. 32 of 1970, s. 7.

Chairman and Vice-Chairman.

- 19. Subject to the provisions of sub-section (2) of section 13, every Market Election of Committee shall be presided over by a Chairman, who shall be elected by the Chairman and Vice-Committee from among its elected members. The Committee shall also elect Chairman. one of its elected members to be the Vice-Chairman.
- 20. The Chairman and Vice-Chairman shall hold office for such period as may be Term of prescribed.

office of Chairman and Vice-Chairman .

21. The Chairman and Vice-Chairman shall, notwithstanding the expiration Chairman and Viceof their term of office, continue to hold office, until their successors enter upon Chairman to their office.

hold office until their Successors enter upon office.

¹[21A. There shall be paid to the Chairman and Vice-Chairman an honorarium Honorarium of such amount as the Director may, having regard to the finances of the Market to Chairman and Vice-Committee specify; so however that the total amount of honorarium to be paid to Chairman. both does not exceed Rs. 3,600 per annum.]

22. (1) On the constitution of a Market Committee after a general election or Procedure otherwise, a meeting shall be called for the election of the Chairman and Vice-for election Chairman on the date fixed by the Director under sub-section (2) of section 15.

of Chairman and Vice-Chairman.

- (2) Such meeting shall be presided over by the Director or any person authorised by him in this behalf. The Director or such person shall, when presiding over the meeting, have the same powers as the Chairman when presiding over a meeting of the Market Committee has, but shall not have the right to vote.
- (3) If, in the election of a Chairman or Vice-Chairman, there is an equality of votes, the result of the election shall be decided by lots to be drawn in the presence of the officer presiding in such manner as he may determine.
- (4) In the event of a dispute arising as to the validity of the election of a Chairman or Vice-Chairman, the Director, if he is the presiding officer, shall decide the dispute himself; and in any other case the officer presiding shall refer the dispute to the Director for decision. The decision of the Director, subject to an appeal to the State Government, shall be final; and no suit or other proceeding shall lie in any court in respect of any such decision.
- 23. (1) The Chairman may resign his office by writing under his hand addressed Resignation to the Director; and the resignation shall take effect from the date it is accepted.

(2) The Vice-Chairman may resign his office by writing under his hand addressed Chairman. to the Chairman; and the resignation shall take effect from the date it is accepted.

24. Subject to rules made by the State Government in this behalf, a Chairman Consewho absents himself from three consecutive meetings of the Committee without of absence leave of the Market Committee shall cease to be Chairman.

of Caairma and Vice-

> of Chairman without leave.

Vacancies in office of Chairman and Vice-Chairman to be filled up.

- 25. (1) In the event of a vacancy in the office of the Chairman or Vice-Chairman by reason of death, resignation, removal or otherwise, the vacancy shall subject to the provisions of section 19, be filled as soon as possible by election if elected, or by nomination if nominated of a Chairman or Vice-Chairman.
- (2) Every Chairman or Vice-Chairman elected or nominated under this section to fill a casual vacancy shall hold office so long only as the Chairman or Vice-Chairman in whose place he is elected, or as the case may be, nominated would have held it if the vacancy had not occurred.

Refusal to hand over charges to new Chairman or Vice-Chairman.

- 26. (1) On the election or nomination of a new Chairman or Vice-Chairman, the outgoing Chairman or Vice-Chairman in whose place the new Chairman or Vice-Chairman has been elected or nominated shall forthwith hand over charge of his office to such new Chairman or Vice-Chairman, as the case may be.
- (2) If the outgoing Chairman or Vice-Chairman fails or refuses to hand over charge of his office as required under sub-section (1), the Director or any officer empowered by the Director in this behalf may, by order in writing, direct the Chairman or the Vice-Chairman, as the case may be, to forthwith hand over charge of his office and all papers and property of the Market Committee, if any, in his possession as such Chairman or Vice-Chairman, to the new Chairman or Vice-Chairman.
- (3) If the outgoing Chairman or Vice-Charman to whom a direction has been issued under sub-section (2) does not comply with such direction, the Director or any person authorized by him in that behalf may apply to the Executive Magistrate within whose jurisdiction the Committee is functioning for seizing and taking possession of papers, funds and property of the Committee in the possession of such Chairman or Vice-Chairman.
- (4) On receipt of an application under sub-section (3), the Magistrate may authorize any police officer, not below the rank of a Sub-Inspector, to enter and search any place where the records and property are kept or likely to be kept and to seize them and hand over possession thereof to the new Chairman or Vice-Chairman, as the case may be.

Meeting, etc., of Market Committee.

27. The meetings, quorum and procedure of the Market Committee shall be regulated in accordance with the bye-laws made for the purpose.

Members to act during vacancy; acts of Committee, etc., not to be invalidated by. informalities.

- 28. (1) During any vacancy in a Market Committee the continuing members may act as if no vacancy had occurred.
- (2) A Market Committee shall have power to act, notwithstanding any vacancy in the membership or any defect in the constitution thereof; and such proceedings of the Committee shall be valid notwithstanding that it is discovered subsequently that some person who was not entitled to do so sat or voted or otherwise took part in the proceedings.

CHAPTER IV.

THE MARKET COMMITTEES: POWERS AND DUTIES.

Powers and duties of Market Committee 29. (1) It shall be the duty of a Market Committee to implement the provisions of this Act, the rules and bye-laws made thereunder in the market area; to provide such facilities for marketing of agricultural produce therein as the Director may, from time to time, direct; do such other acts as may be required in relation to the superintendence, direction and control of markets or for regulating marketing of agricultural produce in any place in the market area, and for purposes connected with the matters aforesaid, and for that purpose may exercise such powers and perform such duties and discharge such functions as may be provided by or under this Act.

Maharashtra Agriculural Produce Marketing 1964 : Mah. XX1 (Regulation) Act, 1963

- (2) Without prejudice to the generality of the foregoing provision, a Market Committee may-
 - (a) regulate the entry of persons and of vehicular traffic into the market;
 - (b) supervise the behaviour of those who enter the market for transacting business:
 - (c) grant, renew, refuse, suspend or cancel licenses:

(d) provide for settling dispute arising out of any kind of transactions connected. with the marketing of agricultural produce and all matters ancillary thereto;

(e) prosecute persons for violating the provisions of this Act, the rules and

bye-laws made thereunder :

(f) maintain and manage the market, including admissions to, and conditons

for use of, markets:

(g) regulate marketing of agricultural produce in the market area or the market and the payment to be made in respect thereof, weighment or delivery of the agricultural produce:

¹[(gl) arrange for the collection—

(i) of such agricultural produce in the market area in which all trade therein is to be carried on exclusively by the State Government by or under any law in force for that purpose, or

(ii) of such other agricultural produce in the market area,

as the State Government may, from time to time, notify in the Official Gazette (hereinafter referred to as the "notified produce");]

(h) acquire, hold and dispose of any moveable or immoveable property (including any equipment necessary for the purpose of efficiently carrying out its duties);

(i) collect or maintain, disseminate and supply information in respect of production, sale, storage, processing, prices and movement of agricultural produce (including information relating to crops, statistics and marketing intelligence) as may be required by the Director;

(i) take all possible steps to prevent adulteration and to promote grading and

standardization of the agricultural produce as may be prescribed;

(k) enforce the provisions of this Act, and rules, bye-laws and conditions of the licences granted under this Act;

(1) perform such other duties as may be prescribed.

30. A Market Committee may appoint one or more sub-committees consisting Appointof one or more of its members (including any persons co-opted by the Committee ment of with the approval of the Director or of any officer authorised by the Director in sub-committees; this behalf) and may delegate to such sub-committee such of its powers or duties as delegation. it may think fit.

of power.

- 2/30A. (1) A Market Committee duly authorised by the State Government Power of the for the purpose may by an order in writing open collection centres for collecting Market thereat the notified produce specified in such order. The Market Committee shall publish such order for the information of the public in such manner as it deems fit.
- (2) Where any person wishes to sell any notified produce in a market area. he ing of notishall tender all such produce only at the collection centre established for the purpose inder sub-section (1):

 fied produce;
 provisions.
 for receipt

and pay-Provided that, agricultural produce notified under sub-clause (ii) of clause (g1) of ment by purchaser. sub-section (2) of section 29 may be tendered through a commission agent.

² Section 30A was inserted, *ibid.*, s. 5.

to open collection centre for maket-

¹ Clause (q1) was inserted by Mah. 2 of 1972, s. 4.

- (3) The Market Committee shall, on the sale of such produce, get it weighed, measured, or as the case may be, counted forthwith, and arrange for issuing a receipt therefor to the person who has tendered the produce at the collection centre for sale or, as the case may be, through the commission agent or any agency fixed by the State Government where tender through an agent is allowed, and shall also arrange to give a copy of the receipt to the purchaser, the co-operative society, if any, and where a receipt is given through such agent or agency, if any, also to the Market Committee.
 - (4) Such receipt shall contain the following particulars, that is to say—
 - (i) the name of the collection centre,
 - (ii) the name of the tenderer,
 - (iii) the name of the purchaser,
 - (iv) the name of the commission agent, if any,
 - (v) the name and quantity of notified produce, the weight, measure or number thereof and charges therefor.
 - (vi) grade of the notified produce, if any, and the rate,
 - (vii) the amount of dues of the Market Committee to be paid by the purchaser,
- (viii) the amount of dues to be paid by the tenderer, to the commission agent by way of his commission, if any, and such other market charges, as are duly authorised by the Market Committee,
 - (ix) the amount of dues to be paid by the tenderer to a co-operative society, Mah. under section 48A of the Maharashtra Co-operative Societies Act, 1960, IV of
 - (x) the amount of advance price received by the tenderer, if any, in respect of 1961. agricultural produce notified under sub-clause (i) of clause (g1) of sub-section (2) of section 29,
 - (xi) the amount to be actually paid to the tenderer after deducting the amounts, if any, falling under entries (vii), (viii), (ix) and (x), and
 - (xii) the total amount to be paid by the purchaser in respect of the notified produce purchased by him.
- (5) The dues to a Market Committee shall consist of fees to be levied and collected from a purchaser by or under this Act.
- (6) The purchaser shall, on receiving a copy of the receipt, pay forthwith the total amount to be paid by him as recorded in the receipt by drawing two cheques, one in favour of the Market Committee and another in favour of the tenderer. Both the cheques shall be payable on presentation. The cheque drawn in favour of the Market Committee shall be for an amount equal to the amounts referred to in clauses (vii), (viii), (ix) and (x) under sub-section (4); and the cheque drawn in favour of the tenderer shall be for an amount equal to the amount referred to in clause (xi) of sub-section (4). The Market Committee, on receipt of the cheque, shall arrange to pay to the commission agent and the co-operative society, if any, the amount of money recorded against each of them in the receipt and credit the balance due to it to the market fund:

¹[Provided that, where the purchaser is the State Government or an agent appointed by it to make purchases of any notified produce on its behalf under any law for the time being in force, then the amount payable to the tenderer may be paid either in cash or by crediting the amount into the account of the tenderer in a co-operative bank.]

¹ This proviso was added by Mah. 30 of 1974, s. 2.

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Maharashtra Agricultural Produce Marketing (Regulation) Act, 1963

7220A

1/Explanation.—For the purposes of this section, section 31 and section 34A. 'nurchaser' shall include any person who pays the purchase price of any notified producer or agricultural produce, as the case may be, tendered for sale, or by whom payment of such price is made, whether on his own account, or as an agent or on behalf of another person.

31. It shall be competent to a Market Committee to levy and collect fees in Power of the prescribed manner at such rates as may be decided by it (but subject to the mini-Market Committee mum and maximum rates which may be fixed by the State Government by notifica-to levy fees. tion in the Official Gazette in that behalf), from every purchaser of agricultural produce marketed in the market area:

Provided that, when any agricultural produce brought in any market area for the purposes of processing only or for export is not processed or exported therefrom within thirty days from the date of its arrival therein, it shall, until the contrary is proved, be presumed to have been marketed in the market area, and shall be liable for the levy of fees under this section, as if it had been so marketed:

^a This explanation was added by Mah. 50 of 1977, s. 2.

Maharashtra Agricultural Produce Marketing 1964 : Mah. XX (Regulation) Act, 1963

Provided further that, no such fees shall be levied and collected in the same market area in relation to agricultural produce in respect of which fees under this section have already been levied and collected therein for in relation to declared agricultural produce purchased by person engaged in industries carried on without the aid of any machinery or labour in any market areal.

32. (1) A Market Committee may, with the previous sanction of the Director, Power to raise money required for carrying out the purposes for which it is established horrow. on the security of any property vested in it and of any fees leviable by it under

- (2) The Market Committee may, for the purpose of meeting the expenditure on lands, buildings and equipment required for establishing the market, obtain a loan from the State Government on such terms and conditions as the State Government may determine.
- 33. (1) Every contract entered into by the Market Committee shall be in writing Execution of and shall be signed on behalf of the Market Committee by its Chairman, or in the contracts. absence of the Chairman by the Vice-Chairman, and two other members of the Committee.
- (2) No contract other than a contract executed as provided in sub-section (1) shall be binding on the Market Committee.
- 34. (1) Notwithstanding anything contained in the Bombay Weights and Measures Certain LXIX (Enforcement) Act, 1958, if any dispute arises between an Inspector appointed disputes of under that Act and any person interested as to the meaning or construction of any construcrule made under that Act or as to the method of verifying, re-verifying, adjusting tion of or stamping any weight or measure or weighing or measuring instrument, in any rules, etc., market area, such dispute may, at the request of the party interested or by the about Inspector of his own accord, be referred to the Market Committee; and the decision and of the Market Committee shall, subject to the provisions of sub-section (2), be final measures Bom and shall be deemed to have been given under section 20 of the Bombay Weights to be LXIX and Measures (Enforcement) Act, 19.8.

(2) An appeal shall lie within the time prescribed from the decision under Committee. sub-section (1) to the State Government or such officer as the State Government may appoint in this behalf. The decision of the State Government, or such officer, shall be final.

²[CHAPTER IV-A

COST OF SUPERVISION

34-A. (1) The State Government may, by general or special order, direct that the Supervision purchase of agricultural produce, the marketing of which is regulated in any market over or market area under this Act, shall be under the supervision of such staff appointed purchase of agricultural by the State Government as it may deem to be necessary; and subject to the provi-produce in sions of this Chapter, the cost of such supervision shall be paid to the State Govern- any market ment by the person purchasing such produce in such market or market area.

(2) The cost to be paid by a purchaser shall be determined from time to time by payment of the State Government and notified in the market or market area (in such manner as cost of the State Government may deem fit), so however that the amount of the cost does supervision not exceed five parks per hundred runges of the amount of the cost does by purnot exceed five paise per hundred rupees of the purchase price of the agricultural chasers. produce which is purchased by such purchaser.

decided by

Market

¹ These words were added by Mah. 32 of 1970, s. 8.

^{*} Chapter IV-A was inserted by Mah. 26 of 1972, s. 2.

- 34B. (1) The cost of supervision shall be collected by the Market Committee in the same manner in which the fee levied by it under section 31 is collected.
- supervision. (2) The cost of supervision collected by a Market Committee shall be paid to the State Government in the prescribed manner within a period of fifteen days from the close of the month in which such cost is collected.
- Default of 34-E. If a Market Committee makes default in the collection or payment to the Market State Government of any sum or part thereof due in respect of the cost of supervision collecting sion, the Director may direct that the said sum or part thereof, as the case may be, or paying together with a penalty equal to one per cent. of such sum or part, shall be cost of recovered from the Market Committee as an arrear of land revenue under supervision. section 57.]

CHAPTER V

OFFICERS AND SERVANTS OF MARKET COMMITTEES

- Power of 35. (1) A Market Committee may employ a secretary and such other officers Market and servants as may be necessary for the management of the market, for the temploy collection, maintenance, dissemination and supply of information relating to crop, staff, statistics and marketing intelligence and for carrying out its duties under the Act; and shall pay such officers and servants such salaries as the Market Committee thinks fit.
 - (2) The Market Committee may in the case of its employees provide for the payment to them all such leave allowance, pension or gratuity as it deems proper and may contribute to any provident fund which may be established for the benefit of such employees.
 - (3) The powers conferred by this section on the Market Committee shall be exercised subject to any rules which may be made in that behalf by the State Government.

CHAPTER VI

THE MARKET FUND

- Market 36. (1) All monies received by a Market Committee 1* * under this Act Fund; 7 (except the amount of such fees credited to the Election Fund under section 14A)], its custody all sums realised by way of penalty (otherwise than by way of a fine in a criminal and invest-case), all loans raised by the Committee, and all grants, loans or contributions made by the State Government to the Committee shall form part of a fund to be called the Market Fund.
 - (2) The amount to the credit of a Market Fund shall be kept or invested in such manner as may be prescribed.

(a) the acquisition of a site or sites for the market;

Fund may be expended.

(b) maintenance, development and improvement of the market;

¹ The words "by way of fees" were deleted by Mah. 32 of 1970, s. 9.

This portion was inserted by Mah. 2 of 1972, s. 6.

- (c) construction of, and repairs to, buildings necessary for the purposes of such market and for the health, convenience and safety of persons using it; . '
 - (d) the provision and maintenance of standard weights and measures:
- (e) pay, pension, leave allowances, gratuities, compensations for injuries resulting from accidents, compassionate allowances and contributions towards leave allowances, pensions or provident fund of the officers and servants employed by the Market Committee:
- (g) the payment of interest on loan, if any, raised by the Market Committee and the provision of sinking fund in respect of such loan;
- (h) the collection and dissemination of information regarding matters relating to crop statistics and marketing in respect of the agricultural produce notified under section 4;
 - (i) propaganda in favour of agricultural improvement and orderly marketing:
- (j) payment of allowances and travelling expenses to the members of the Market Committee and sub-committees; and of the Board constituted, if any, under section 10:
- $\P(jI)$ the payment of an honorarium to the Chairman and Vice-Chairman under section 21A;
- (j2) giving grant or donation to any institution or body conducting any educational or welfare activities for the benefit of agriculturists in the market area, subject to the condition that the amount of such grant or donation does not exceed in the aggregate ten per cent. of the net amount remaining after deducting the expenditure from the revenues of the year immediately preceding the year in which such grant or donation is made;]
 - (k) expenses of any Tribunal constituted under section 57:
 - (1) other functions prescribed in this Act and rules thereunder;
 - (m) for any other purpose, with the previous approval of the State Government.
- The manner in which any payment from the Market Fund shall be made, Manner of its accounts shall be kept and audited or re-audited (including powers to be exercised property by the audited in that hehelf) its annual revised or symplectic budget, et by the auditor in that behalf), its annual, revised or supplementary budget estimates of income and expenditure shall be made (including provision for medifying, annulling or rescinding such budgets) and its annual administration report shall be prepared, shall be prescribed by rules made in that behalf.

¹ Clause (f) was deleted by Mah. 2 of 1972, s. 7 (I). * Clauses (j1) and (j2) were inserted, ibid., s. 7 (2).

CHAPTER VII.

TRADE ALLOWANCES PROHIBITED.

39. No person shall make or recover any trade allowance in any market or Making or recovery market area in any transaction in respect of any agricultural produce.

Making or recovery of trade allowance

Explanation.—For the purposes of this section, trade allowance means any prohibited. deduction in price or rate of the agricultural produce on account of any variation in the quality, weight, container, sample or admixture.

CHAPTER VIII.

CONTROL.

49. The Director or any officer authorised by him by general or special order Inspection inquiry, su in this behalf, may—

(a) inspect or cause to be inspected the accounts and offices of a Market mission of statements, etc.

(b) hold inquiry into the affairs of a Market Committee;

(c) call for any return, statement, accounts or report which he may think fit to require such Committee to furnish;

(d) require a Committee to take into consideration—

(i) any objection which appears to him to exist to the doing of anything which is about to be done or is being done by or on behalf of such Committee,

(ii) any information he is able to furnish and which appears to him to necessitate the doing of a certain thing by such Committee,

and to make a written reply to him within a reasonable time stating its reasons for doing, or not doing such thing;

(e) direct that anything which is about to be done or is being done should not be done, pending consideration of the reply and anything which should be done but is not being done within such time as he may direct.

41. (1) When the affairs of a Market Committee are investigated under section Duty of 40 or the proceedings of such Committee are examined under section 43, all officers, officers and servants and members of such Committee shall furnish such information in their members to possession in regard to the affairs or proceedings of the Committee as the Director, information officer authorised or, as the case may be, State Government may require.

*(2) An officer investigating the affairs of a Market Committee under section officers and 40 or the State Government examining the proceedings of such Committee under State section 43 shall have the power to summon and enforce the attendance of officers Government or members of the Market Committee and to compel them to give evidence and to produce documents by the same means and as far as possible in the same manner as is provided in the case of a Civil Court by the Code of Civil Procedure, 1908.

42. Where the Director has reason to believe that the books and records of Seizure of a Market Committee are likely to be tampered with or destroyed or the funds or account property of a Market Committee are likely to be misappropriated os misapplied, other the Director may issue an order directing a person duly authorised by him in writing documents to seize and take possession of such books and records, funds and property of the Market Committee, and the officer or officers of the Market Committee responsible for the custody of such books, records, funds and property, shall give delivery thereof to the person so authorised.

V of 1908.

Powers of State Government to call for proceedings of Market Committee and to pass orders thereon.

The State Government may at any time call for and examine the proceedings of any Market Committee [or the Director] for the purpose of satisfying itself as to the legality or propriety of any decision or order passed by the Market Committee [or the Director] under this Act. If in any case, it appears to the State Government that any decision or order or proceedings so called for should be modified, annulled or reversed, the State Government may pass such order thereon as it thinks

Amalgamation or division of Market

- (1) Where the State Government is satisfied that for securing efficient regulation of marketing of any agricultural produce in any market area, it is necessary that two or more Market Committees therein should be amalgamated or any Market Committees. Committee therein should be divided into two or more Market Committees, then the State Government may, after consulting the Market Committees or Committee. as the case may be, 2 and the Federation of Market Committees, if any (being a Federation of Market Committees). ration which is duly recognised by an order in the Official Gazette by the State Government to be the Federal Body of Market Committees), by notification in the Official Gazette, provide for the amalgamation or division of such Market Committees into a single Market Committee or into two or more Market Committees, for the market area in respect of the agricultural produce specified in the notification with such constitution, property, rights, interests and authorities and such liabilities, duties and obligations (including provision in respect of contracts, assets, employees, proceedings, and such incidental, consequential and supplementary matters as may be necessary to give effect to such amalgamation or as the case may be, the division) as may be specified in the notification.
 - (2) Where more Market Committees than one are established in any market area under sub-section (1), the State Government may, notwithstanding anything contained in this Act, issue general or special directions as to which of the Market Committees shall exercise the powers, perform the duties and discharge the functions of the Market Committee under this Act, in which they are jointly interested or which are of a common nature.
 - (3) Where any directions are issued under sub-section (2), the cost incurred by a Market Committee in pursuance of the directions shall be shared by the other Market Committees concerned in such proportion as may be agreed upon, or, in default of agreement, as may be determined by the State Government or such officer as that Government may direct in this behalf. The decision of the State Government or such officer shall be final.

Supersession of Market Committee. etc.

45. (1) If, in the opinion of the State Government, a Market Committee or any member thereof, is not competent to perform or persistently makes default in performing the duties imposed on it or him by or under this Act, or abuses its or his powers or wilfully disregards any instructions issued by the State Government or any officer duly authorised by it in this behalf arising out of audit of accounts of the Market Committee or inspection of the office and work thereof, the State Government may, after giving the Committee or member, as the case may be, an opportunity of rendering an explanation, by notification in the Official Gazette, with reasons therefor, supersede such Market Committee, or remove the member, as the case may be; and where a member is removed, the State Government shall appoint any person as a member of such Committee in his place for the remainder of his term of office:

IProvided that, no Market Committee shall be superseded without the Federation of Market Committees referred to in section 44 being previously consulted.]

¹ These words were inserted by Mah. 32 of 1970, s. 10.

These words were inserted by Mah. 2 of 1972, s. 8.

This proviso was added, ibid., s. 9.

1964 : Mah. XX]

Maharashtra Agricultural Produce Marketing (Regulation) Act, 1963

- 66. (1) The State Government may, by notification in the Official Gazette, make Rules. rules for carrying into effect the purposes of this Act.
- (2) In particular, but without prejudice to the generality of the foregoing provision, the State Government may make rules,
 - (a) under section 4, for prescribing the manner of holding an inquiry;
 - (b) under section 7, subject to which licences may be granted, renewed or refused; and for prescribing the form, period and the terms, conditions and restrictions (including provision for prohibiting brokers and commission agents from acting in any transaction both as a buyer or seller or on behalf of both the buyer and seller, and for prescribing the manner in which and the places at which auction of agricultural produce shall be conducted and the bids made and accepted and the places at which weighment and delivery of agricultural produce shall be made in any market or market area) and the maximum fees for licences;
 - (c) under section 10, for prescribing the number of members of the Board, the manner in which it shall be constituted and shall conduct the business for settling disputes (including provision for appointment of arbitrators, payment of fees and appeal as provided by that section);
 - (d) under section 14, for prescribing the manner in which members may be elected including all matters referred to in that section;
 - (e) under section 20, prescribing the period for which a Chairman or a Vice-Chairman shall hold office;
 - (f) under section 29, sub-section (2), under clause (j), for prescribing grading and standardisation of agricultural produce and under clause (l) for prescribing other duties to be performed by Market Committees;

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(2) Upon the publication of a notification under sub-section (1) superseding a Market Committee, the following consequences shall ensue, that is to say-

(a) all members of the Market Committee shall as from the date of such publication be deemed to have vacated their office:

(b) all the property vesting in the Market Committee shall, subject to all its liabilities, vest in the State Government;

(c) the State Government may by order, either constitute a new Market Committee in accordance with the provisions of Chapter III or make such arrangements for the carrying out of the functions of the Market Committee as it thinks fit.

- (3) If the State Government makes an order under clause (c) of sub-section (2), it shall transfer the assets and liabilities of the Market Committee, as on the date of such transfer, to the new Market Committee constituted as aforesaid or to the person or persons, if any, appointed for the carrying out of the functions of the Market Committee, as the case may be.
- (4) If the State Government does not make such an order, it shall transfer all the assets of the Market Committee which remain after the satisfaction of all its liabilities, to a local authority within whose jurisdiction the Market Committee is situated and if there are more than one such local authorities, to each of such local authorities, such portion of the property as the State Government may decide.
- (5) The local authority to which the assets of a Market Committee are transferred under sub-section (4) shall utilise such assets for such objects in the area within its jurisdiction as the State Government considers to be for the benefit of the agriculturists in that area.

CHAPTER IX.

PENALTIES.

46. Whoever in contravention of the provisions of sub-section (1) of section 6 Penalty for 46. Whoever in contravention of the provisions of sub-section (1) of school of contraventuses any place in the market area for marketing of any agricultural produce, or contravention of operates as a trader, commission agent, broker, processor, weighman, measurer, section 6. surveyor, warehouseman or in any other capacity, without a valid licence, shall, on conviction, be punished with imprisonment for a term which may extend to six months or with fine which may extend to five hundred rupees, or with both; and in the case of a continuing contravention, with a further fine which may in the case of contravention of clause (a) of sub-section (1) of section 6 extend to one hundred rupees; and in any other case, to fifty rupees per day, during which the contravention is continued after the first conviction.

- 47. If the outgoing Chairman or Vice-Chairman to whom a direction has Penalty for been issued under sub-section (2) of section 26 does not, except for reasons beyond his not control, comply with such direction, he shall, on conviction, be punished with simple with directions may extend to one month or with fine which may extend to one month or with fine which may tions under extend to five hundred rupees, or with both.
 - ection 26
- 48. Whoever in contravention of the provisions of section 39 makes or Penalty recovers any trade allowance shall, on conviction, be punished with imprisonment for or recovers a term which may extend to three months or with fine which may extend to five ing trade hundred rupees or with both.

allowance.

Penalty for failure to obey order under section 40.

Whoever obstructs any officer in carrying out the inspection of accounts or holding an inquiry into the offices of a Committee or fails to obey any order made under clause (a), (c), (d), or (e) of section 40 shall, on conviction, be punished with fine which may extend to two hundred rupees for every day during which the offence continues.

Penalty for of section 40 or 43.

50. If any officer, servant or member of a Market Committee, when required contravening to furnish infomation in regard to the affairs or proceedings of a Market Committee under section 40 or section 43—

(a) wilfully neglects or refuses to furnish any information, or

(b) wilfully furnishes false information.

he shall, on conviction, be punished with fine which may extend to five hundred rupees.

Penalty for contravention of section 42.

51. Whoever in contravention of the provisions of section 42 obstructs any person in seizing or taking possession of any books, records, funds and property of the Market Committee or fails to give delivery thereof to such person shall, on conviction, be punished with fine which may extend to two hundred rupees.

General of offences.

52. Whoever contravenes any provision of this Act or any rule or bye-law provision for thereunder shall, if no other penalty is provided for the offence, be punished with fine which may extend to two hundred rupees.

CHAPTER X.

MISCELLANEOUS.

Members to be held responsible for misapplied funds.

53. Every member of a Market Committee shall be personally liable for the wilful misapplication of any funds to which he had been a party or which has happened through, or has been facilitated by, gross neglect of his duty as a member, and may be sued for the recovery of the monies so misapplied as if such monies had been the property of the State Government:

Provided that, no member shall be personally liable in respect of any contract or agreement made, or for any expenses incurred by or on behalf of the Market Committee, if the contract or agreement is made, or the expenses are incurred in good faith and in the due discharge of his duties; and the Market Fund shall be liable for, and be charged with, all costs in respect of any contract or agreement and all such expenses.

Chairman, Vice-Chairman, members, Secretary and servants of Market Committee to be puelic servants.

54. The Chairman, the Vice-Chairman, the members, the Secretary and other officers and servants of a Market Committee shall be deemed to be public servants XLV within the meaning of section 21 of the Indial Penal Code. 1860.

Bar of suit in absence of notice.

55. (1) No suit shall be instituted against any Market Committee or any member, officer or servant thereof or any person acting under the direction of any such Market Committee, member, officer or servant for anything done or purported to be done, in good faith as such member, officer or servant under this Act, until the expiration of two months next after notice in writing, stating the cause of action, 1964 : Mah. XX

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the name and place of abode of the intending plaintiff and the relief which he claims, has been in the case of Market Committee, delivered or left at its office, and in case of any such member, officer, servant or person as aforesaid, delivered to him or, left at his office or usual place of residence, and the plaint shall contain a statement that such notice has been so delivered or left.

- (2) Every such suit shall be dismissed unless it is instituted within six months from the date of the accrual of the alleged cause of action.
- (3) Nothing in this section shall be deemed to apply to any suit instituted under I of 1877. section 54 of the Specific Relief Act, 1877.
 - 56. (1) No offence under this Act, or any rule or bye-law made thereunder Trial of shall be tried by a Court other than that of a Presidency Magistrate or a Magistrate offences. of the First Class or a Magistrate of the Second Class specially empowered in this behalf.
 - (2) No prosecution under this Act shall be instituted except by the Director or any officer authorised by him in that behalf or by the Secretary or any other person duly authorised by the Market Committee in that behalf.
 - (3) No Court shall take cognizance of any offence under this Act or any rule or order made thereunder, unless complaint thereof is made within six months from the date on which the alleged commission of the offence came to the knowledge of the officer or person referred to in sub-section (2).
 - 57. (1) Every sum due from a Market Committee to the State Government shall Recovery be recoverable as an arrear of land revenue. to Govern-
 - (2) Any sum due to a Market Committee on account of any charge, costs, expenses, ment or fees, rent, or on any other account under the provisions of this Act or any rule or Market bye-law made therunder '[or any sum due to an agriculturist for "any agricultural Committee. produce] sold by him in the market area which is not paid to him [as provided by or under this Act]] shall be recoverable from the person from whom such sum is due, in the same manner as an arrear of land revenue.
 - (3) If any question arises whether a sum is due to the Market Committee for any agriculturist] within the meaning of sub-section (2), it shall be referred to a Tribunal constituted for the purpose which shall after making such enquiry as it may deem fit, and after giving to the person from whom it is alleged to be due an opportunity of being heard, decide the question; and the decision of the Tribunal. shall be final and shall not be called in question in any court or other authority.
 - (4) The State Government may constitute one or more Tribunals consisting of the Collector who has jurisdiction over the market area:

Provided that, the State Government may, if in its opinion it is necessary so to do in any case constitute a Tribunal consisting of one person other than the Collecter (possessing the prescribed qualifications) who is not connected with the Market Committee or with the person from whom the sum is alleged to be due.]

9(5) Except as otherwise directed by the Tribunal in the circumstances of any case, the expenses of the Tribunal shall ordinarily be borne by the party against whom a decision is given.]

These words were inserted by Mah. 32 of 1970, s. 11 (a).

These words were substituted for the words "declared agricultural produce" by Mah. 2 of 1972, s. 10 (I) (a).

These words were substituted for the words "within the period prescribed in that behalf", ibid., s. 10-(I) (b).

These words were inserted by Mah. 32 of 1970, s. 11 (b). Sub-section (4) was substituted, ibid., s. 11 (c). Sub-section (5) was substituted by Mah. 2 of 1972, s. 10 (2)

Power of .
State
Government
to delegate
powers.

58. The State Government may, by notification in the Official Gazette, and subject to such conditions, if any, as it may think fit to impose, delegate all or any of the powers conferred [upon it to the Director or any other officer or person; and delegate any powers of the Director, to any other officer or person, specified in the notification.]

Power to exempt Market Committees, etc., from provisions of Act.

59. The State Government may, by a general or special order, in the Official Gazette, exempt any Market Committee or any class of persons from any of the provisions of this Act or any rules made thereunder, or may direct that such provisions shall apply to such Market Committee or to such class of persons with such modifications not affecting the substance thereof as may be specified in that order:

Provided that, no order to the prejudice of any Market Committee shall be passed, without an opportunity being given to such Market Committee to represent its case.

Rules.

- 60. (1) The State Government may, by notification in the Official Gazette, make rules for carrying into effect the purposes of this Act.
- (2) In particular, but without prejudice to the generality of the foregoing provision, the State Government may make rules,
 - (a) under section 4, for prescribing the manner of holding an inquiry;
 - (b) under section 7, subject to which licences may be granted, renewed or refused; and for prescribing the form, period and the terms, conditions and restrictions (including provision for prohibiting brokers and commission agents from acting in any transaction both as a buyer or seller or on behalf of both the buyer and seller, and for prescribing the manner in which and the places at which auction of agricultural produce shall be conducted and the bids made and accepted and the places at which weighment and delivery of agricultural produce shall be made in any market or market area) and the maximum fees for licences:
- (c) under section 10, for prescribing the number of members of the Board, the manner in which it shall be constituted and shall conduct the business for settling disputes (including provision for appointment of arbitrators, payment of fees and appeal as provided by that section);
 - (d) under section 14, for prescribing the manner in which members may be elected including all matters referred to in that section;
 - . (e) under section 20, prescribing the period for which a Chairman or a Vice-Chairman shall hold office;
 - (f) under section 29, sub-section (2), under clause (j), for prescribing grading and standardisation of agricultural produce and under clause (l) for prescribing other duties to be performed by Market Committees;

These words were substituted for the words "upon it or on the Director or any other officer or person specified in the notification " by Mah. 32 of 1970, s. 12.

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- (g) under section 34, prescribing the time within which an appeal shall be made;
- (h) under sub-section (3) of section 35, subject to which the powers conferred by that section on a Market Committee shall be exercised:
- (i) under section 36, for prescribing the manner in which the amount to the credit of a Market Fund shall be kept or invested;
 - (j) under section 37, prescribing other functions of a Market Committee;

(k) under section 38, for matters referred to in that section:

- (1) under section 57, under sub-section (4), prescribing the qualifications of a person who shall constitute a Tribunal under that section:
- (m) for the periodical inspection of all weights and measures and weighing and measuring instruments in use in a market area;
- (n) prescribing the manner of control and supervision to be exercised by the Market Committee over Inspectors appointed under the Bombay Weights and Measures (Enforcement) Act, 1958;
 - (o) for storing any agricultural produce brought into the market area;
- (p) for preparing plans and estimates for works proposed to be constructed partly or wholly at the expense of the Market Committee, and the grant of sanction to such plans and estimates;
- (a) for the manner in which the enquiry and inspection of the Market Committee shall be held:
- (r) prescribing the persons by whom and the form in which copies of documents or entries in the books of the Market Committee, may be certified and the fees to be charged for the supply of such copies;
- (s) for the keeping of a list of prices of agricultural produce in respect of which the Market Committee is established:
- (t) prescribing the matters in respect of which a Market Committee may make or the Director may direct the Market Committee to make bye-laws and the procedure to be followed in making, altering and abrogating bye-laws and the conditions to be satisfied prior to such making, alteration or abrogation;
- I(u) for any other matter which is to be or may be prescribed.
- (3) The rules to be made under this section shall be subject to the condition of previous publication.
- 7(3A) Any rule made under this section may provide that if any purchaser fails to make the payment forthwith as required by sub-section (6) of section 30A, ha shall be liable to pay interest from the date of sale to the date of payment at such rate as may be provided in such rule, such rate not being in excess of the maximum rate of interest fixed for unsecured loans under the Bombay Money-lenders Act, XXXI 1946. If no payment is made within 30 days from the date on which the agricultural produce is sold, it shall be recoverable by the Market Committee from the purchaser under section 57.]
 - (4) Every rule made under this section shall be laid, as soon as may be after it is made, before each House of the State Legislature while it is in session for a total period of thirty days which may be comprised in one session or in two successive sessions, and if, before the expiry of the session in which it is so laid or the session immediately following, both Houses agree in making modification in the rule or both Houses agree that the rule should not be made, the rule shall from the date of publication of a notification in the Official Gazette of such decision have effect only in such modified form or be of no effect, as the case may be; so however that any such modification or annulment shall be without prejudice to the validity of anything oreviously done or omitted to be done under that rule.

* Sub-section (3A) was inserted, ibid., s. 11 (2).

² Clause (u) was added by Mah. 2 of 1972, s. 11 (1).

1339F.

Byc-laws.

- equantity of agricultural produce for the purpose of its retail sale, for the regulation of the business (including meeting, quorum and procedure of the Market Committee) and the conditions of trading in the market area, including provision for refund of any fees levied under this Act.
- (2) Any bye-law made under this section may provide that any contravention thereof shall, on conviction, be punished with fine which may extend to one hundred rupees.

Power of State Government to amend Schedule 62. The State Government may, after consulting the Market Committees concerned by notification in the Official Gazette, add to, amend or cancel any of the items of agricultural produce specified in the Schedule.

Savings

63. Nothing contained in the Markets and Fairs Act, 1862, or in any law for Bom. the time being in force relating to the establishment, maintenance or regulation of IV of a market shall apply to any market area or any market therein or affect in any way 1862. the powers of a Market Committee or the rights of a holder of a licence granted under this Act.

Repeal and Savings. 64. (1) On the commencement of this Act, the Bombay Agricultural Produce Bom. Markets Act, 1939 the Central Provinces and Berar Cotton Market Act, 1932, the XXII Central Provinces and Berar Agricultural Produce Market Act, 1935 and the of 1939. Hyderabad Agricultural Markets Act, 1339 Fasli, shall stand repealed:

C. P.

Provided that, the repeal shall not affect the previous operation of any enactment Berar so repealed and anything done or action taken (including any appointment, delega-IX of tion or declaration made, notification; order, rule, directions or notice issued, bye-law framed, Market Committees established, licences granted fees levied and collected, instruments executed, any fund established or constituted) by or under the pro-Berar visions of any such enactment shall, in so far as it is not inconsistent with the pro-XXIX visions of this Act, be deemed to have been done or taken under the corresponding of provisions of this Act, and shall continue in force unless and until superseded by Hyd. anything done or any action taken under this Act.

- '(2) Accordingly, any area or place declared to be a market area or any place or market declared to be a market under any enactment so repealed shall, on the commencement of this Act, be deemed to be the market area or market declared under this Act, the Market Committee established or constituted for the said market area or market and functioning immediately prior to such commencement shall be deemed, not with standing anything contained in this Act, to be the Market Committee constituted under this Act for such market area, and where it is so declared or notified also for the agricultural produce specified in the declaration or notification; and all the members of such Committees shall be deemed to be members nominated by the State Government under sub-section (2) of section 13.
- (3) Any reference to any enactment repealed as aforesaid or to any provisions thereof or to any officer, authority or person entrusted with any functions thereunder, in any law for the time being in force or in any instrument or document, shall be construed, where necessary, as a reference to this Act or its relevant provisions or person functioning under this Act, and the corresponding officer, authority or person, as the case may be, shall have and exercise the functions under such law, instrument or document.

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Bom. I of 1904.

(4) The mention of particular matters in this section shall not affect the general application to this Act of section 7 of the Bombay General Clauses Act, 1904 (which relates to the effect of repeals).

Bom-XXII of 1939. 65. Where before the commencement of this Act, any area comprised in any Power to market area was excluded from such market area under section 4 of the Bombay Agricultural Produce Market Act, 1939 and the area so excluded was declared as a separate market area under the said section 4 and a separate Market Committee was assets, constituted therefor, and both the Market Committees continue to function immeding assets of ately after such commencement and the assets, rights and liabilities of the separate Market Committee are not yet determined, then the State Government may, by constituted provide for the transfer of the assets, rights and liabilities of the Market Committee areas under in relation to the area so excluded (including the rights and liabilities under any contract made by it) to the separate Market Committee on such terms and conditions as may be specified in such notification.

66. If any difficulty arises in giving effect to the provisions of this Act, the State Removal of Government may as occasion requires, by order do anything which appears to it to difficulties. be necessary for the purpose of removing the difficulty.

SCHEDULE.

[See section 2 (1) (a) and section 62.]

) (a) and section 62.	
13. Chino.	
14. Navani.	
15. Savi.	
III. Pulses—	
1. Tur.	
2. Gram.	
3. Udid.	
4. Mung.	
5. Val.	
6. Chola.	
7. Lang.	•
8. Math.	
9. Peas.	
10. Kulthi.	
11. Splits (Dal) of pulses.	
12. Masur.	
13. Ghevda Beans.	
	13. Chino. 14. Navani. 15. Savi. 111. Pulses— 1. Tur. 2. Gram. 3. Udid. 4. Mung. 5. Val. 6. Chola. 7. Lang. 8. Math. 9. Peas. 10. Kulthi. 11. Splits (Dal) of pulses. 12. Masur.

IV.	Oilseeds—

- 1. Groundaux (shelled and unshelled.) 16.
- Linseed.
- 3. Sesamum.
- Safflower.
- Ambadi. 5.
- Cocoanut.
- Cotton seed.
- Castor seed.
- 9. Khursani.
- 10. Niger-seed.
- Thymol (Ajwan seeds).
- 12. Dilseeds (Shepa).

W. Narcotics-

- 1. Tobacco.
- Gul, sugar and sugarcane.

VII. Fruits-

- Mango. 1.
- Mosambi.
- Santra.
- Lemon.
- Banana.
- Grapes. 6.
- Pomegranate.
- 8. ·Fig.
- Chickoo.
- 10. Strawberry.
- 11. Melons.
- 12. Water Melon.
- Papaya.
- Guava. 14.

- 15. Bor.
- Falsa.
- 17. Custard Apple.
- VIII. Vegetables-1.
- Potato.
- 2. Onion.
- 3. Tomato.
- Suran.
- Leafy and fresh vegetable.
- Yam potatoes.
- 7. Sweet potatoes.
- 8. Kochara.
- IX. Animal Husbandry Products-
 - Eggs.
 - 2. Poultry
 - Cattle.
 - Sheep. 4. Goat.
 - 6. Wool.
 - 7. But er.
 - Ghee.
 - 9.
 - Milk.
- Hides and Skins. 10.
- Condiments, spices and others-
 - 1. Turmeric.
 - 2. Ginger.
 - 3. Garlic.
 - Corriander.
- 5. Chillies.
- 6. Cardamon and pepper.
- 7. Variali.
- 8. Betelnuts.
 - Betel leaves.
- Cashewnuts. Cummin (Jiru). 11.
- 12. Rai (mustard).
- 13. Methi.

10.

- 14. Isabgul.
- 15. Asarioo.
- 16. Musli.
- 17. Gum.
- Tamarind.

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XI. Grass and fodder.

XII. Cattle feeds-

1. Guwar.

2. Punvad.

XIII. Apiculture-

1. Honey.

XIV. Pisciculture-

1. Fish.

XV. Forest produce-

1. Hilda.

2. Gum.

3. Bidi leaves.

4. Lac.

5. Bamboo.

1[6. Timber and Fire-wood.]

¹ Entry 6 was added by Mah. 32 of 1970, s. 13.



शासन राजपत्र

असाधारण प्राधिकत प्रकाशन

मंगळवार, डिसेंबर २७, २००५/पौष ६, शके १९२७

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पुष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकड्न आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Agricultural Produce Marketing (Regulation) (Amendment) Act, 2005 (Mah. Act No. XLVIII of 2005), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR. Secretary to Government, Law and Judiciary Department.

MAHARASHTRA ACT No. XLVIII OF 2005.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 27th December 2005.)

An Act further to amend the Maharashtra Agricultural Produce Marketing (Regulation) Act, 1963.

WHEREAS it is expedient further to amend the Maharashtra Mah. Agricultural Produce Marketing (Regulation) Act, 1963, for the XX of purposes hereinafter appearing; it is hereby enacted in the 1964. Fifty-sixth Year of the Republic of India as follows :-

1. (1) This Act may be called the Maharashtra Agricultural Short title Produce Marketing (Regulation) (Amendment) Act, 2005.

commence-

(2) It shall come into force on such date as the State Government may, by notification in the Official Gazette.

(203)

भाग आठ-१८७

किंमत: रुपये ९-००]

- 2. In the Maharashtra Agricultural Produce Marketing Mah. Amendment of long little (Regulation) Act, 1963 (hereinafter referred to as "the principal XX of of Mah. XX (Regulation) Act, 1963 (1
 - (1) after the words "An Act to" the words "develop and" shall be inserted:
 - (2) after the words " and markets " the words " including private markets and farmer-consumer markets " shall be inserted.

Amendment of preamble

- 3. In the principal Act, in the preamble,—
- (1) after the words " expedient to " the words " develop and " of Mah. XX of 1964, shall be inserted;
 - (2) after the words " and markets " the words " including private markets and farmer-consumer markets " shall be inserted.
- Amendment 4. In section 1 of the principal Act, in sub-section (1), for the of section I brackets and word "(Regulation)" the brackets and words of Mah. XX "(Development and Regulation)" shall be substituted.

Amendment of section 2

- 5. In section 2 of the principal Act,—
- (1) after clause (e), the following clause shall be inserted, of Mah. XX of 1964. namely :-
 - "(ea) "direct marketing" means the purchase of the agriculture produce directly from the agriculturists by a direct marketing licence holder under sub-section (1) of section 5D:":
 - (2) after clause (f), the following clause shall be inserted. namely :-
 - "(f1) "farmer-consumer market" means a market established by a licence holder under sub-section (2) of section 5D;";
 - (3) in clause (j), after the words, brackets, figure and letters "clause (a) of sub-section (1A)" the words, brackets, figure and letters "and the Divisional or Regional Market Committee declared under clause (a) of sub-section (1B)" shall be inserted;
 - (4) after clause (m), the following clause shall be inserted, namely :-
 - "(ma) " private market " means a market established by a licence holder under sub-section (1) of section 5D;";
 - (5) after clause (r), the following clause shall be inserted, namely:-
 - "(r1) " special commodity market " means a market declared under sub-section (4) of section 4:".

6. In section 4 of the principal Act, after sub-section (3), the Amendment following sub-section shall be added, namely:—

of section 4 of Mah. XX of 1964.

"(4) The State Government may, by notification in the Official Gazette, declare, in addition to the existing market, a special commodity market for any market area after considering the turnover and special infrastructure requirements for marketing of a particular agricultural produce.".

7. After section 5C of the principal Act, the following Chapter Insertion of shall be inserted, namely:—

Chapter I-B

Chapter I-B in Mah. XX of 1964.

"CHAPTER I-B

DIRECT MARKETING, ESTABLISHMENT OF PRIVATE MARKET AND FARMER-CONSUMER MARKET

5D. (1) The Director may, subject to such terms and conditions Direct as may be prescribed, grant licence of any person for direct marketing or for establishing a private market in one or more market areas for—

Direct marketing establishing of private market areas for—

market areas for—

Direct marketing establishment of private market and farmer consumer market and redressal of

- (a) processing of the agricultural produce;
- (b) trade of the agricultural produce of particular specification; disputes
- (c) export of the agricultural produce;
- (d) grading, packing and transactions in any other way by value addition of the agricultural produce.
- (2) (a) The Director may, subject to such terms and conditions as may be prescribed grant licence to any person, who agrees or undertakes to develop the prescribed infrastructure, for establishing farmer-consumer market.
- (b) Market service charge shall be collected on sale of the agriculture produce by the seller and shall be remitted to the proprietor of the farmer-consumer market.
- (c) Save as otherwise provided in this Act, no market fee shall be leviable on the sale or purchase of the agricultural produce in the farmer-consumer market.

- (3) (a) Any person who desires to purchase agricultural produce directly from the agriculturists or to establish a private market or farmer-consumer market, in one or more than one market area, shall apply to the Director for grant or renewal of licence, as the case may be, in the manner and for the period, as may be prescribed.
- (b) Alongwith every such application an adequate security deposit and a fee as may be prescribed shall be deposited.
- (c) Application received under clause (a) for grant or renewal of licence shall be rejected by the Director for any of the following reasons, namely:—
 - (i) dues of any Market Committee or the State Marketing Board are outstanding the applicant;
 - (ii) the applicant is a minor:
 - (iii) the application is an insolvent;
 - (iv) any other sufficient reason to be specified in writing.
- (4) (a) The Director may suspend or cancel the licence and communicate to the licence holder in writing, about the suspension or cancellation of his licence, if—
 - (i) the licence has been obtained through wilful misrepresentation or fraud ;
 - (ii) the holder of the licence has committed a breach of any of the terms or conditions of licence :
 - (iii) the holder of the licence has become an insolvent; or
 - (iv) the holder of the licence has been convicted of any offence under this Act.
- (b) No licence shall be suspended or cancelled without giving a reasonable opportunity to its holder to show cause against such suspension or cancellation.
- (5) (a) Any dispute between the direct marketing licence holder, private market, farmer-consumer market and the Market Committee, shall be referred to the Director. The dispute shall be resolved after giving the parties a reasonable opportunity of being heard, in the manner prescribed.
- (b) Any person aggrieved by the decision of the Director under clause (a) may prefer an appeal to the State Government.
- (c) An appeal under clause (b) shall be made within a period of thirty days from the date of the decision of the Director.
- (d) The order passed in appeal by the State Government shall be final.

- (6) (a) The provisions of clauses (i), (ii), (iv), (v), (vi) (vii), (viii), (ix), (x), (xi) (xii), (xiii), (xx), (xxi), (xxv) and (xxvi) of sub-section (2) of section 29, sub-sections (1), (3) and (4) of section 31 and sections 32A, 34A, 39, 40, 41, 42, 48, 49, 50, 51, 52, 52A, 56, 57 and 59B shall apply, mutatis mutandis, to direct marketing licence holder, private market and farmer-consumer market.
- (b) Notwithstanding anything contained in clauses (a), direct marketing licence holder shall pay the market fee as per section 31 to the Maharashtra State Agricultural Marketing Board, who, in turn shall disburse the same to the concerned Market Committee, in the manner prescribed.
- (7) The licensing, management, marketing, trading and other related functions of the markets established under this section shall be regulated in the manner prescribed.".
- 8. In section 7 of the principal Act, after sub-section (2), the following sub-sections shall be added, namely :-

Amendment of section 7 of Mah. XX of 1964.

- " (3) Notwithstanding anything contained in sub-sections (1) and (2), any trader who desires to operate in more than one market area, may apply to such authority or officer notified by the State Government for grant or renewal of licence with such details, as may be prescribed. Such application shall contain the names of the Agricultural Produce Market Committees in which the applicant trader wants to operate and the authority or officer granting such licence shall incorporate in the licence the names of such Agricultural Produce Market Committees in which concerned trader shall be entitled to operate. The person applying for licence to operate in more than one market area, shall be required to pay the licence fee at such rate, as may be prescribed, to the concerned authority or officer and such fee shall be shared in the manner prescribed, between such authority or, as the case may be officer and the Marketing Committees which are covered under the said licence."
- In section 13 of the principal Act,-

Amendment of section 13 of 1964.

(1) after sub-section (1A), the following sub-section shall be of Mah. XX inserted, namely :-

"(1B) (a) Notwithstanding anything contained in any provisions of this Act, the State Government may, by notification in the Official Gazette, declare any Agricultural Produce Market Committee to be the Divisional Market Committee for more than one districts or Regional Market Committee for more than one talukas.

- (b) The area specified by the State Government by notification in the Offical Gazette, from time to time, shall be deemed to be the market area for the purposes of this Act and the Market Committee for that area shall be called by the name as may be notified by the State Government and it shall function as the Divisional or Regional Market Committee.
- (c) The Divisional or Regional Market Committee shall, subject to the provisional of sub-section (2), consist of the following members, namely:—
 - (i) two representatives of the agriculturists, elected by the agriculturist members of the Agricultural Produce Market Committee from each district included in the area of operation of the Divisional Market Committee; or
 - (ii) one representative from the agriculturists elected by the agriculturist members of the Agricultural Produce Market Committee from each taluka included in the area of operation of the Regional Market Committee;
 - (iii) two representative, elected by the traders and commission agents, holding licences to operate as such in the market area;
 - (iv) one representative, elected by the hamals and weighmen operating as such in the market area;
 - (v) one representative of the State Marketing Board;
 - (vi) one representative of the Municipal Corporation or Municipal Council functioning at the Head Quarters of the Market Committee:
 - (vii) the Director of Marketing, Maharashtra State, Pune or his representative.
- (d) A person who is a member of the Market Committee under sub-clauses (v), (vi) and (vii) of clause (c), shall have a right to take part in the discussions of the Committee, but shall not have right to vote at a meeting thereof.".
- (2) in sub-section (2), for the word, brackets, figure and letter "or (1A)" the brackets, figures, letters and word ", (1A) or (1B)" shall be substituted.

10. In section 35 of the principal Act. in sub-section (1), Amendment after the existing proviso, the following proviso shall be added, of section 35 namely :-

of Mah. XX of 1964.

"Provided further that, the State Marketing Board shall prepare a list of the persons to be appointed as the Secretaries on the Market Committees according to their qualification and experience and it shall be binding on the Market Committees to appoint a person as Secretary from the list of persons enrolled."

- 11. In section 39B of the principal Act,—
 - (a) clause (ii-a) shall be deleted :

Amendment of section 39B of Mah. XX of 1964.

- (b) in clause (vii), for the word "elected" the words "nominated by the State Government" shall be substituted.
- 12. In section 60 of the principal Act, in sub-section (2), after Amendment of section 60 clause (a), the following clause shall be inserted, namely :of Mah. XX
 - "(a-1) under section 5D, for prescribing the terms and conditions of 1964. and the manner of licensing management marketing, trading and any other matters, relating to markets established under that section:".
- 13. (1) If any difficulty arises in giving effect to any of the Power to provisions of the principal Act, as amended by this Act, the State remove Government may, as occasion arises, by an order published in the Official Gazette, do anything, not inconsistent with the provisions of the principal Act, as amended by this Act, which appears to it to be necessary or expedient for the purpose of removing the diffculty:

Provided that, no such order shall be made after the expiry of a period of two years from the date of commencement of this Act.

(2) Every order made under sub-section (1) shall be laid, as soon as as may be, after it is made, before each House of the State Legislature.



असाधारण प्राधिकृत प्रकाशन

बुधवार, जुलै १९, २००६ / आषाढ २८, शके १९२८

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पुष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Agricultural Produce Marketing (Development and Regulation) (Amendment) Act, 2006 (Mah. Act No. XXV of 2006), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR.

Secretary to Government, Law and Judiciary Department.

MAHARASHTRA ACT No. XXV OF 2006.

(First published, after having received the assent of the President, in the Maharashtra Government Gazette, on the 11th July 2006).

An Act further to amend the Maharashtra Agricultural Produce Marketing (Development and Regulation) Act, 1963.

WHEREAS it is expedient further to amend the Maharashtra Agricultural Produce Marketing (Development Mah. and Regulation) Act, 1963, for the purposes hereinafter XX of appearing; it is hereby enacted in the Fifty-seventh Year of the Republic of India as follows:—

1. This Act may be called the Maharashtra Agricultural Shorttitle. Produce Marketing (Development and Regulation) (Amendment) Act, 2006.

(408)

[किंमत: रुपये ९.००]

भाग आठ--१०६

Amendment of section 2 of Mah. XX

- 2. In section 2 of the Maharashtra Agricultural Produce Mah. Marketing (Development and Regulation) Act, 1963 XX of (hereinafter referred to as "the principal Act"), after clause (e), the following clauses shall be inserted, namely:—
 - "(e1) "Contract Farming" means farming by a Contract Farming Producer under written agreement with Contract Farming Sponsor to the effect that farm produce shall be purchased by the Contract Farming Sponsor as specified in the agreement:
 - (e2) "Contract Farming Agreement" means the written agreement made for Contract Farming;
 - (e3) "Contract Farming Producer" means an agriculturist or an association of agriculturists who have agreed to produce and supply agricultural produce as per the Contract Farming Agreement:
 - (e4) "Contract Farming Sponsor" means a person who has entered into the Contract Farming Agreement;".

Insertion of Chapter I-C in Mah. XX of 1964.

3. After section 5D of the principal Act, the following Chapter shall be inserted, namely:—

"CHAPTER I-C

CONTRACT FARMING AGREEMENT

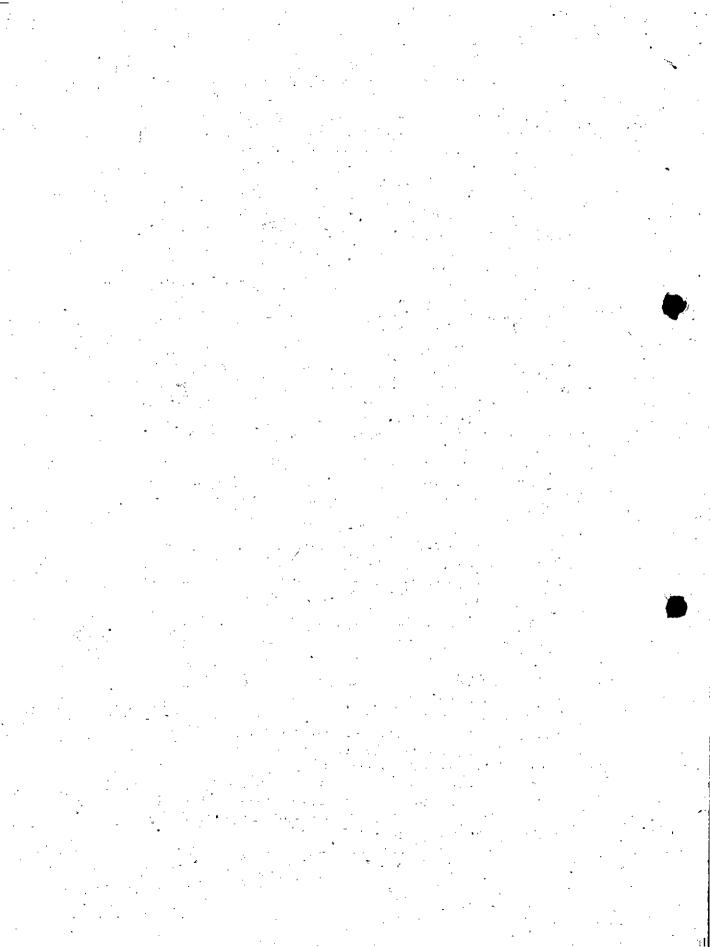
Procedure and form of Contract Agreement.

- 5E. (1) Contract Farming Sponsor shall register himself with the Market Committee or with the prescribed officer, in Farming such manner as may be prescribed.
 - (2) The Contract Farming Sponsor shall get the Contract Farming Agreement recorded with the officer prescribed in this behalf. The Contract Farming Agreement shall be in such form containing such particulars and terms and conditions, as may be prescribed.
 - (3) Notwithstanding anything contained in the Contract Farming Agreement or the Indian Contract Act, 1872 or any 9 of other law for the time being in force, no title, or rights in or, ownership or possession of agricultural land of the Contract Farming Producer shall be transferred, alienated or vested in the Contract Farming Sponsor or his successor or his agent.

- (4) Dispute arising out of any Contract Farming Agreement may be referred to a settlement authority as may be prescribed in this behalf. The settlement authority shall resolve the dispute in a summary manner within thirty days, after giving the parties a reasonable opportunity of being heard.
- (5) The party aggrieved by the decision of the settlement authority under sub-section (4) may prefer an appeal to the Appellate Authority as may be prescribed in this behalf, within thirty days from the date of the decision. The Appellate Authority shall dispose of the appeal within thirty days, after giving the parties a reasonable opportunity of being heard and the decision of the Appellate Authority shall be final.
- (6) The decision of the settlement authority under sub-section (4) and the decision of the Appellate Authority in appeal under sub-section (5), shall have force of the decree of a Civil Court and shall be enforceable as such and the decretal amount shall be recovered as an arrears of land revenue.
- (7) Dispute relating to and arising out of a Contract Farming Agreement shall not be called in question in any court of law.
- (8) The agricultural produce covered under the Contract Farming Agreement may be sold to the Contract Farming Sponsor outside the market yard and in such a case, no market fee shall be leviable.".
- 4. In section 60 of the principal Act, in sub-section (2), Amendment after clause (a-1), the following clause shall be inserted, of section 60 of Mah. XX namely:

of 1964.

"(a-2) under section 5E, for prescribing the officer with whom and the manner in which the Contract Farming Sponsor shall register himself, for prescribing the form of Contract Farming Agreement and the officer with whom the Contract Farming Sponsor shall get such agreement recorded, for prescribing the settlement authority to whom the dispute arising out of any Contract Farming Agreement shall be referred, and for prescribing the Appellate Authority to whom the appeal against the decision of the settlement authority shall be preferred;".





असाधारण प्राधिकृत प्रकाशन

शुक्रवार, डिसेंबर २९, २००६/पौष ८, शके १९२८

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Agricultural Produce Marketing (Development and Regulation) (Second Amendment) Act, 2006 (Mah. Act. No. XLVII of 2006), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR, Secretary to Government, Law and Judiciary Department.

MAHARASHTRA ACT No. XLVII of 2006.

(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette", dated the 29th December 2006).

An act further to amend the Maharashtra Agricultural Produce Marketing (Development and Regulation) Act, 1963.

WHEREAS both Houses of the State Legislature were not in session;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take Mah. immediate action further to amend the Maharashtra Agricultural Produce XX of Marketing (Development and Regulation) Act, 1963, for the purposes Mah. hereinafter appearing; and, therefore, promulgated the Maharashtra Ord. (IV of Agricultural Produce Marketing (Development and Regulation) 2006 (Amendment) Ordinance, 2006, on the 1st November 2006;

भाग आठ--१९० (८९८)

ि**किमंत**ः रुपये ९.००]

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature; it is hereby enacted in the Fifty-seventh Year of the Republic of India as follows:-

Short title and commencement.

- 1. (1) This Act may be called the Maharashtra Agricultural Produce Marketing (Development and Regulation) (Second Amendment) Act, 2006.
- (2) It shall be deemed to have come into force on the 1st November 2006.

Amendment of section 13 of Mah. XX of 1964.

2. In section 13 of the Maharashtra Agricultural Produce Marketing Mah. (Development and Regulation) Act, 1963 (hereinafter referred to as XX of " the principal Act "),—

- (a) in sub-séction (1), for clause (a), the following clause shall be substituted, namely:-
 - "(a) fifteen agriculturists residing in the market area (not being less than twenty-one years of age on the date specified, from time to time, by the Collector, in this behalf), as specified below:—
 - (i) eleven (of which, two shall be women, one shall be a person belonging to Other Backward Classes and one shall be a person belonging to De-notified Tribes (Vimukta Jatis) or Nomadic Tribes) shall be elected by the members of the Managing Committees of the Agricultural Credit Societies and Multipurpose Co-operative Societies Mah. (within the meaning of the Maharashtra Co-operative Societies Act, 1960 and the rules made thereunder), functioning in the market 1961. area;

Provided that, where the Market Committee is situated in Tribal areas, one person belonging to the Scheduled Tribes shall be elected in place of the election of the person belonging to the De-notified Tribes (Vimukta Jatis) or Nomadic Tribes as aforesaid; and

- (ii) four (of which, one shall be a person belonging to Scheduled Castes or Scheduled Tribes and one shall be a person belonging to Economically Weaker Section), shall be elected by members of the village panchayats functioning therein;";
- (b) in sub-section (A), in clause (a), for sub-clasue (vi), the following sub-clause shall be substituted, namely:—
 - "(vi) five representatives (of which, two shall be women, one shall be a person belonging to the Scheduled Castes or the Scheduled Tribes, one shall be a person belonging to the Other Backward Classes and one shall be a person belonging to the De-notified Tribes (Vimukta Jatis) or Nomadic Tribes), to be nominated by the State Government; ";

(c) in sub-section (IB), in clause (c), after sub-clause (vi), the following sub-clause shall be inserted, namely:-

"(vi-a) four representatives (of which, one shall be woman, one shall be a person belonging to the Scheduled Castes or Scheduled Tribes, one shall be a person belonging to the Other Backward Classes and one shall be a person belonging to the De-notified Tribes (Vimukta Jatis) or Nomadic Tribes) to be nominated by the State Government:

Provided that, where the Divisional or Regional Market Committee is situated in Tribal areas, the State Government shall nominate the person belonging to the Scheduled Tribes in place of the person belonging to the De-notified Tribes (Vimukta Jatis) or Nomadic Tribes ;".

Mah. XIV of

3. (1) The Maharashtra Agricultural Produce Marketing Repeal of Ord. (Development and Regulation) (Amendment) Ordinance, 2006, is hereby Mah. Ord. 2006. repealed.

XIV of 2006 and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken, as the case may be, under the principal Act, as amended by this Act.

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असाधारण प्राधिकृत प्रकाशन

शुक्रवार, जानेवारी १९, २००७/पौप २९, शके १९२८

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

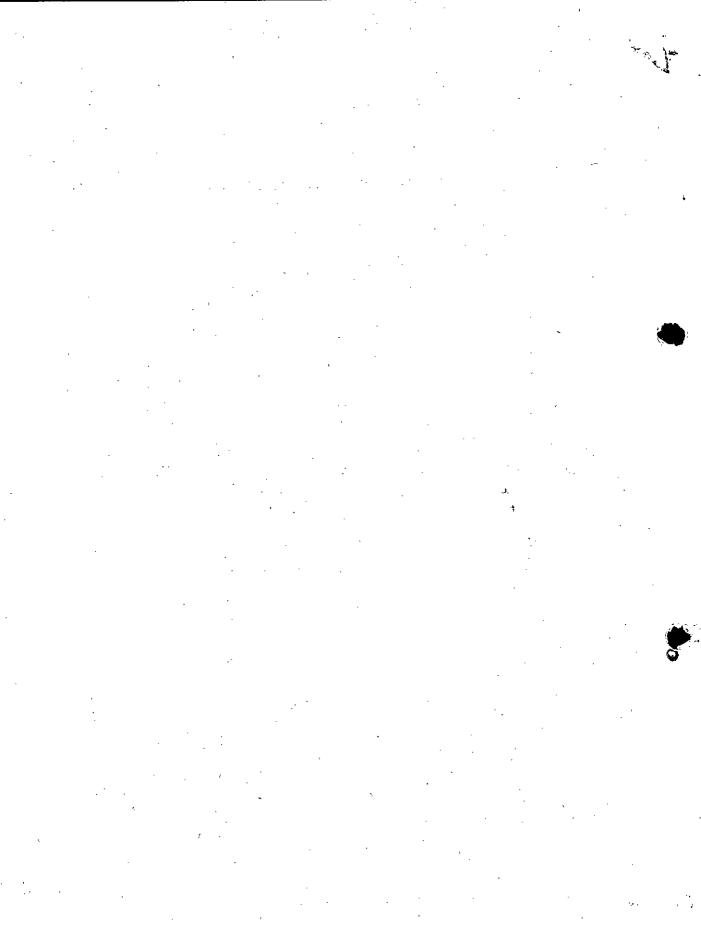
भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद)

ERRATA

In the Maharashtra Agricultural Produce Marketing (Development and Regulation) (Second Amendment) Act, 2006 (Maharashtra Act No. XLVII of 2006), published at pages 898-900 of the *Maharashtra Government Gazette*, Part VIII, Extraordinary, dated the 29th December 2006,—

- (a) on page 898, in line 14, for "dated" read "on";
- (b) on page 899, in line 34, for "sub-section (A)" read "sub-section (1A)".





असाधारण प्राधिकृत प्रकाशन

बुधवार, एप्रिल ४, २००७/चैत्र १४, शके १९२९

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकड्न आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Agricultural Produce Marketing (Development and Regulation) (Amendment) Act, 2007 (Mah. Act No. VII of 2007), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR, Secretary to Government, Law and Judiciary Department.

MAHARASHTRA ACT No. VII OF 2007.

(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette" on the 4th April 2007.).

An Act further to amend the Maharashtra Agricultural Produce Marketing (Development and Regulation) Act, 1963.

WHEREAS it is expedient further to amend the Mah. XX of Maharashtra Agricultural Produce Marketing (Development 1964 and Regulation) Act, 1963, for the purposes hereinafter appearing; it is hereby enacted in the Fifty-eighth year of the Republic of India as follows:-

1. (1) This Act may be called the Maharashtra Agricultural Short title Marketing (Development and Regulation) and Produce (Amendment) Act, 2007.

commence. ment.

भाग आठ--४१

(२०१)

[किंमत: रुपये १.००]

(2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

Amendment of section 2

2. In section 2 of the Maharashtra Agricultural Produce Mah. 1963 XX of of Mah. XX Marketing (Development and Regulation) Act, of 1964 (hereinafter referred to as "the principal Act"), in subsection (1), after clause (f), the following clause shall be inserted, namely:-

1964.

"(f-1a) "District Deputy Registrar" means the District Deputy Registrar of Co-operative Societies appointed under the Maharashtra Co-operative Societies Act, 1960;". Mah.

of 1961.

Amendment of section 13

3. In section 13 of the principal Act, in sub-section (1), of Mah. XX in clause (a), after the words "from time to time by the of 1964. Collector" the words "or, as the case may be, the District Deputy Registrar" shall be inserted.

Amendment of section 14 of Mah. XX of 1964.

- 4. In section 14 of the principal Act, in sub-section (4),—
- (i) in clause (a), after the word "Collector" the words "or, as the case may be, the District Deputy Registrar, who has conducted the elections" shall be inserted;
- (ii) in clause (b), after the word "Collector" the words "or, as the case may be, the District Deputy Registrar, who has conducted the elections" shall be inserted;
- (iii) in clause (c), after the word "Collector" the words "or, as the case may be, the District Deputy Registrar, who has conducted the elections" shall be inserted.

Amendment of section 14A of Mah. XX of 1964.

- 5. In section 14A of the principal Act,—
- (i) for sub-section (1), the following sub-section shall be substituted, namely:-
 - "(1) (a) The superintendence, direction and control of the preparation of the list of voters for, and conduct of all elections to Market Committees, whose annual income from fees under sub-section (1) of section 31, in the immediately preceeding market year does not exceed rupees five crore, shall vest in the District Deputy Registrar; and

(b) The superintendence, direction and control of the preparation of the list of voters for, and conduct of all elections to Market Committees, whose annual income from fees under sub-section (1) of section 31, in the immediately preceeding market year exceeds rupees five crore, shall vest in the Collector.

For the purpose of preparing the list of voters and conduct of elections, every Market Committee shall constitute an Election Fund consisting of an amount equal to five per cent. of all moneys received by it by way of fees under this Act during any year or rupees ten thousand per annum, whichever is less.";

- (ii) in sub-section (3), for the words "the Collector", at both the places where they occur, the words "the Collector, or as the case may be, the District Deputy Registrar" shall be substituted:
- (iii) in sub-section (4), for the words "the Collector" the words "the Collector or, as the case may be, the District Deputy Registrar" shall be substituted;
- (iv) in sub-section (5), for the words "The Collector" the words "The Collector or, as the case may be, the District Deputy Registrar" shall be substituted.
- 6. In section 15 of the principal Act, in sub-section (1), in Amendment the Explanation, the words "by the Collector or the authorised of section 15 Officer" shall be deleted.

of Mah. XX of 1964.

7. In section 22 of the principal Act,—

Amendment of section 22 of Mah. XX of 1964.

- (a) in sub-section (1), for the words "the Collector or, the Officer not lower in rank than that of a Deputy Collector or as the Collector may authorise in this behalf" the following shall be substituted, namely:—
- "the Collector or, as the case may be, the District Deputy Registrar, or the officer not below the rank of Deputy Collector or Assistant Registrar of Co-operative Societies as the Collector or District Deputy Registrar may authorise in this behalf":
- (b) in sub-section (2), for the word "Collector", at both the places where it occurs, the words "Collector, the District Deputy Registrar" shall be substituted;

- (c) for sub-section (4), the following sub-section shall be substituted, namely:---
 - "(4) In the event of a dispute arising as to the validity of the election of a Chairman or Vice-Chairman, the Collector or, as the case may be, the District Deputy Registrar, if he is the presiding officer, shall decide the dispute himself, and in any other case, the officer presiding shall refer the dispute to the Collector or as the case may be, the District Deputy Registrar for decision. The decision of the Collector, subject to an appeal to the Commissioner appointed under section 6 of the Maharashtra Land Revenue Code, 1966 and the Mah. decision of the District Deputy Registrar, subject to an XLI appeal to the Divisional Joint Registrar of Co-operative Societies shall be final; and no suit or other legal proceedings shall lie in any court in respect of any such decision.".



असाधारण प्राधिकृत प्रकाशन

शुक्रवार, एप्रिल २५, २००८/वैशाख ५, शके १९३०

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Agricultural Produce Marketing (Development and Regulation) (Amendment) Act, 2008 (Mah. Act No. X of 2008), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR, Secretary to Government, Law and Judiciary Department.

MAHARASHTRA ACT No. X OF 2008.

[First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette", on the 25th April 2008.]

An Act further to amend the Maharashtra Agricultural Produce Marketing (Development and Regulation) Act, 1963.

WHEREAS both Houses of the State Legislature were not in session;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra Agricultural Produce Marketing (Development and Regulation) Act, 1963, for the purposes hereinafter appearing; and, therefore, promulgated the Maharashtra Agricultural Produce Marketing (Development and Regulation) (Amendment) Ordinance, 2008, on the 22nd January 2008;

Ord. I of 2008

Maḥ. XX of

1964.

Mah.

(४३५)

भाग आठ ----८०

किंमतः रुपये १५.००

AND WHEREAS it is expendient to replace the said Ordinance by an Act of the State Legislature : it is hereby enacted in the Fifty-ninth Year of the Republic of India as follows:

Short title and commencement

- 1. (1) This Act may be called the Maharashtra Agricultural Produce Marketing (Development and Regulation) (Amendment) Act.
- (2) It shall be deemed to have come into force on the 22nd January 2008.

Amendment of section 13 of Mah. XX of 1964.

2. In section 13 of the Maharashtra Agricultural Produce Marketing Mah. (Development and Regulation) Act, 1963 (hereinafter referred to as "the principal Act").—

- (a) in sub-section (1), in clause (a), for the portion beginning with the words "fifteen agriculturists" and ending with the words "as specified below :--", the following shall be substituted, namely :---
 - "fifteen agriculturists residing in the market area (being persons whose names appear in the voter's list for the concerned constituency and who are not less than twenty-one years of age. on the date specified, from time to time, by the Collector or the District Deputy Registrar, as the case may be, in this behalf). as specified below :--":
- (b) in sub-section (2), after the existing proviso, the following proviso shall be added, namely:-
 - "Provided further that, the State Government may, if it considers expedient, instead of nominating the members of the Market Committee constituted for the first time, appoint an Administrator or the Board of Administrators, and the Administrator or the Board of Administrators, so appointed. shall, for all purposes, be considered to be the Committee constituted for the first time.".

Amendment of section 15A of Mah. XX of 1964.

- 3. In section 15A of the principal Act,—
- (a) in sub-section (1), in clause (b),—
 - (i) for the words "the person appointed by the Director or such authorised officer, from time to time, shall be the Administrator to manage the affairs of the Committee" the words "the Administrator or the Board of Administrators appointed by the Director or such authorised officer shall manage the affairs of the Committee" shall be substituted;
 - (ii) for the words "the Administrator" the words "the Administrator or the Board of Administrators" shall be substituted:
- (b) in sub-section (2), for the words "the Administrator" the words "the Administrator or the Board of Administrators" shall be substituted:
- (c) in sub-section (3), for the word "Administrator" the words "Administrator or the Board of Administrators" shall be substituted;

- (d) in sub-section (4), for the word "Administrator" the words "Administrator or the members of the Board of Administrators" shall be substituted.
- 4. In section 21 of the principal Act, for the words "the Amendment Administrator" the words "the Administrator or the Board of of section 21 Administrators" shall be substituted.

of Mah. XX of 1964.

5. After section 35 of the principal Act, the following section shall Insertion of be inserted, namely:-

in Mah. XX of 1964.

"35A. Notwithstanding anything contained in section 35, the Power of State Government may appoint any officer, not below the rank Government of Assistant Registrar of Co-operative Societies, from the Co-Secretary of operation Department, as the Secretary of any Market Committee.". Market

to appoint Committee.

6. In section 45 of the principal Act,—

Amendment of section

(a) in sub-section (1), for the words "by notification in the Official 45 of Gazette, with reasons therefor" the words "by an order in writing, Mah. XX with reasons therefor" shall be substituted;

- (b) in sub-section (2),—
- (i) for the words "Upon the publication of a notification" the words "On issuing of an order" shall be substituted;
- (ii) in clause (a), for the words "from the date of such publication" the words "from the date of such order" shall be substituted;
- (iii) for clause (c), the following clause shall be substituted,
 - "(c) the State Government may, by order, either constitute a new Market Committee in accordance with the provisions of Chapter III or appoint an Administrator or the Board of Administrators to carry out the functions of the Market Committee as it thinks fit:";
 - (iv) in the proviso,—
 - (A) for the words "person appointed as an Administrator" the words "the Administrator or the Board of Administrators appointed "shall be substituted;
 - (B) for the words "If such person" the words "If the Administrator or the Board of Administrators" shall be substituted:
 - (C) for the word "Administrator" the words "Administrator or the Board of Administrators" shall be substituted;

- (c) after sub-section (2), the following sub-section shall be inserted, namely:—
 - "(2A) The member of the Committee, who has been removed under sub-section (1) shall not be eligible for being re-elected, re-appointed, re-nominated, co-opted or re-co-opted as a member of the Committee, till the expiry of a period of six years from the date of the order by which he has been so removed.".

Amendment XX of 1964.

7. In section 57 of the principal Act, in sub-section (1), after of section the words "State Government" the words "or the State Marketing Board" shall be inserted.

Repeal of I of 2008 and saving.

8. (1) The Maharashtra Agricultural Produce Marketing Mah. Ord. (Development and Regulation) (Amendment) Ordinance, 2008, is hereby repealed.

Ord. I of 2008.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the corresponding provisions of the principal Act, as amended by this Act.



महाराष्ट्र शासन राजपंत्र असाधारण भाग आह

वर्ष २, अंक २९]

शुक्रवार, जुलै ३०, २०१०/श्रावण ८, शके १९३२

[पृष्ठे २, किंमत : रुपये १९.००

असाधारण क्रमांक ५९

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Agricultural Produce Marketing (Development and Regulation) (Amendment) Act, 2010 (Mah. Act No. XXI of 2010), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT: No. XXI OF 2010.

(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette", on the 30th July 2010.)

An Act further to amend the Maharashtra Agricultural Produce Marketing (Development and Regulation) Act, 1963.

Mah. WHEREAS it is expedient further to amend the Maharashtra

XX Agricultural Produce Marketing (Development and Regulation) Act,

1964. 1963, for the purposes hereinafter appearing; it is hereby enacted in

the Sixty-first Year of the Republic of India as follows:—

1. This Act may be called the Maharashtra Agricultural Produce Short title. Marketing (Development and Regulation) (Amendment) Act, 2010.

Amendment of section 2 of Mah. XX of 1964. 2. In section 2 of the Maharashtra Agricultural Produce Marketing Mah. (Development and Regulation) Act, 1963 (hereinafter referred to as "the principal Act"), after clause (g), the following clause shall be inserted, $_{1964}^{Of}$ namely:—

"(g-a) "Managing Director" means a person appointed by the State Government, as the Managing Director of the State Marketing Board under section 39B-1;".

Amendment of section 39B of Mah. XX of

1964.

- 3. In section 39B of the principal Act, —
- (a) in clause (ix), the words "and the Managing Director" shall be deleted;
 - (b) after clause (ix), the following clause shall be added, namely:—
 "(x) the Managing Director Member Secretary.".

Insertion of section 39B-1 in Mah. XX of 1964. 4. After section 39B of the principal Act, the following section shall be inserted, namely :— $\,$

Managing
Director of
State
Marketing
Board.

- "39B-1. (1) The State Government may, by notification in the *Official Gazette*, appoint, on deputation, an officer to be the Managing Director of the State Marketing Board.
- (2) The Managing Director appointed under sub-section (1) shall exercise such powers and perform such functions as may be specified under this Act or rules made thereunder.".



असाधारण भाग आठ

वर्ष २, अंक ६३ (३)]

सोमवार, ऑक्टोबर १७, २०१६/आश्विन २५, शके १९३८

पुष्ठे ३, किंमत : रुपये २७.००

असाधारण क्रमांक १०७

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडुन आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Agricultural Produce Marketing (Development and Regulation) (Amendment and Continuance) Act, 2016 (Mah. Act. No. XXXV of 2016), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

PRAKASH. H. MALI, Principal Secretary to Government, Law and Judiciary Department.

MAHARASHTRA ACT No. XXXV OF 2016.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 17th October 2016).

An Act further to amend the Maharashtra Agricultural Produce Marketing (Development and Regulation) Act, 1963.

WHEREAS the Governor of Maharashtra had promulgated the Mah. Maharashtra Agricultural Produce Marketing (Development and Regulation) (Amendment) Ordinance, 2015, on the 16th June 2015 and the Maharashtra 2015. Agricultural Produce Marketing (Development and Regulation) (Amendment) Bill, 2015 (L. A. Bill No. XXVIII of 2015), for converting the said Ordinance into an Act of the State Legislature, was passed by the Maharashtra Legislative Assembly on the 14th July 2015, but the said Bill could not be passed by the Maharashtra Legislative Council before the said session was prorogued on the 31st July 2015;

(१)

AND WHEREAS it was considered expedient to continue the operation of the provisions of the said Ordinance, which would have ceased to operate at the expiration of six weeks from the date of re-assembly of the State Legislature, that is, after the 23rd August 2015, the Maharashtra Arricultural Produce Marketing (Development and Regulation) (Amendment and Continuance) Ordinance, 2015 was promulgated on the 21st August 2015 and the Maharashtra Agricultural Produce Marketing (Development and Regulation) (Amendment and Continuance) Bill, 2015 (L. A. Bill No. LI of 2015), for converting the said Ordinance into an Act of the State Legislature, was introduced in the Maharashtra Legislative Assembly on the 8th December 2015, but the said Bill could not be passed before the said session is prorogued on the 23rd December 2015;

2015.

AND WHEREAS it was considered expedient to continue the operation of the provisions of the said Ordinance which would have ceased to operate at the expiration of six weeks from the date of re-assembly of the State Legislature, that is, after the 17th January 2016, the Maharashtra Mah. Agricultural Produce Marketing (Development and Regulation) (Amendment and Continuance) Ordinance, 2016 (hereinafter referred to as "the Continuance Ordinance"), was promulgated on the 16th January 2016, and the Maharashtra Agricultural Produce Marketing (Development and Regulation) (Amendment and Continuance) Bill, 2016 (L. A. Bill No. IV of 2016), for converting the said Ordinance into an Act of the State Legislature, was passed by the Maharashtra Legislative Assembly on the 15th March 2016, and was transmitted to the Maharashtra Legislative Council but the said Bill could not be passed by the Maharashtra Legislative Council Before the said session was prorogued on the 13th April 2016;

AND WHEREAS the operation of the provisions of the said Continuance Ordinance, as provided by article 213 (2) (a) of the Constitution of India, would have ceased to operate at the expiration of six weeks from the date of re-assembly of the State Legislature, that is, after the 19th April 2016;

AND WHEREAS both Houses of the State Legislature were not in session and the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action to continue the operation of the provisions of the said Continuance Ordinance, for the purposes hereinafter appearing; and, therefore, promulgated the Maharashtra Agricultural Produce Marketing (Development and Regulation) (Amendment and Second Continuance) Ordinance, 2016 (hereinafter referred to as "the Second Continuance Ordinance") on the 18th April 2016;

Ord. VIII of 2016.

AND WHEREAS it is expedient to replace the said Second Continuance Ordinance by an Act of the State Legislature; it is hereby enacted in the Sixty-seventh Year of the Republic of India as follows:—

Short

- 1. (1) This Act may be called the Maharashtra Agricultural Produce title and Marketing (Development and Regulation) (Amendment and Continuance) ment. Act, 2016.
 - (2) It shall be deemed to have come into force on the 16th June 2015.

Mah. XX of 1964.

2. In section 13 of the Maharashtra Agricultural Produce Marketing Amendment (Development and Regulation) Act, 1963 (hereinafter referred to as "the of section 13" principal Act"), after sub-section (1B), the following sub-section shall be 1964 inserted, namely:—

"(1C)(a) The State Government may, by an order in the Official Gazette, appoint,—

- (i) four special invitees, on every Market Committee whose income from fees levied and collected under sub-section (1) of section 31 in the immediate preceding market year exceeds rupees five crores; and
- (ii) two special invitees, on every Market Committee whose income from fees levied and collected under sub-section (1) of section 31 in the immediate preceding market year is upto rupees five crores.

who shall be the experts in the field of agriculture, agricultural processing, agricultural marketing, law, economics or commerce.

- (b) The special invitees appointed under clause (a) shall have a right to take part in the discussions of the Market Committee, but shall have no right to vote at a meeting thereof.
- (c) The term of the special invitees shall be co-terminus with the term of the members of a Market Committee.".

Mah. Ord. VIII of 2016.

3. (1) The Maharashtra Agricultural Produce Marketing (Development and Regulation) (Amendment and Second Continuance) Ordinance, 2016, is hereby repealed.

Repeal of Mah. Ord. VIII of 2016 and saving.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the principal Act, as amended by the said Ordinance shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the principal Act, as amended by this Act.



असाधारण भाग आठ

वर्ष ३, अंक ८]

गुरुवार, जानेवारी १२, २०१७/पौष २२, शके १९३८

[पृष्ठे ३ किंमत : रुपये २७.००

असाधारण क्रमांक १२

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Agricultural Produce Marketing (Development and Regulation) (Amendment) Act, 2016 (Mah. Act No. VII of 2017) is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

PRAKASH H. MALI,

Principal Secretary to Government, Law and Judiciary Department.

MAHARASHTRA ACT No. VII OF 2017.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 12th January 2017).

An Act further to amend the Maharashtra Agricultural Produce Marketing (Development and Regulation) Act, 1963.

 $^{\rm Mah.}_{\rm Ord.~XV}$ WHEREAS the Governor of Maharashtra had promulgated the of 2016. Maharashtra Agricultural Produce Marketing (Development and Regulation) (Amendment) Ordinance, 2016, on the 5th July 2016 ;

AND WHEREAS upon the reassembly of the State Legislature on the 18th July 2016, the Maharashtra Agricultural Produce Marketing (Development and Regulation) (Amendment) Bill, 2016 (L.A. Bill No. XXIV of 2016), for converting the said Ordinance into an Act of the State Legislature was passed by the Maharashtra Legislative Assembly on the 3rd August 2016 and was transmitted to the Maharashtra Legislative Council;

7

AND WHEREAS, thereafter, as the session of the Maharashtra Legislative Council was prorogued on the 5th August 2016, the said Bill could not be passed by the Maharashtra Legislative Council;

AND WHEREAS as provided by article 213(2)(a) of the Constitution of India, the said Ordinance shall cease to operate at the expiration of six weeks from the date of re-assembly of the State Legislature, that is, after the 28th August 2016;

AND WHEREAS both Houses of the State Legislature were not in session; and the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action to continue the operation of the provisions of the said Ordinance, for the purposes hereinafter appearing; and, therefore, promulgated the Maharashtra Mah. Ord. Agricultural Produce Marketing (Development and Regulation) (Second XX of 2016. Amendment and Continuance) Ordinance, 2016 (hereinafter referred to as "the said Continuance Ordinance") on the 30th August 2016;

AND WHEREAS it is expedient to replace the said Continuance Ordinance by an Act of the State Legislature; it is hereby enacted in the Sixty-seventh Year of the Republic of India as follows:—

Short title mencement.

- 1. (1) This Act may be called the Maharashtra Agricultural Produce and com- Marketing (Development and Regulation) (Amendment) Act, 2016.
 - (2) It shall be deemed to have come into force on the 5th July 2016.

Amendment of 1964.

- In section 2 of the Maharashtra Agricultural Produce Marketing Mah. XX of section (Development and Regulation) Act, 1963 (hereinafter referred to as "the of 1964. 2 of Mah. XX principal Act"), in sub-section (1),—
 - (a) after clause (f-1a), the following clause shall be inserted, namely:—
 - "(f-1b) "e-Marketing" means the marketing of agricultural produce through electronic mode along with its ancillary activities;";
 - (b) in clause (h), after the words "subsidiary market" the words "under section 5" shall be added at the end.

Amendment 6 of Mah. XX of 1964.

- In section 6 of the principal Act, after sub-section (2), the following of section sub-section shall be inserted, namely:-
 - "(2A) Notwithstanding anything contained in this Act, marketing of agricultural produce specified in all the entries of items VII- Fruits and VIII- Vegetables and entries (2), (3), (4) and (5) of item X. Condiments, spices and others of the Schedule by any person outside the market established under section 5, except as provided in section 5D, shall not require any licence or permission, and shall not be regulated by the Market Committee.".

Amendment of section 31 of Mah. XX of 1964.

- In section 31 of the principal Act,—
- (a) in sub-section (1), for the third proviso, the following proviso shall be substituted, namely:—

"Provided also that, no such fees shall be levied and collected in any market area in relation to agricultural produce in respect of which fees under this section have already been levied and collected by any other Market Committee, private market, farmer-consumer market, special commodity market or under direct marketing in the State or in relation to declared agricultural produce purchased by person engaged in industries carried on without the aid of any machinery or labour in any market area.";

(b) in sub-section (2), for the words "by the commission agents" the words "by the commission agents from the buyer" shall be substituted.

(1) The Maharashtra Agricultural Produce Marketing (Development Repeal of Mah. Ord. XX of and Regulation) (Second Amendment and Continuance) Ordinance, 2016, is 2016. hereby repealed.

Mah. Ord. XX of 2016 and saving.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the principal Act, as amended by this Act.



असाधारण भाग आठ

वर्ष ४, अंक ३(२)]

बुधवार, जानेवारी १७, २०१८/पौष २७, शके १९३९

[पृष्ठे ५, किंमत : रुपये २७.००

असाधारण क्रमांक १३

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकड्न आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Agricultural Produce Marketing (Development and Regulation) (Amendment) Act, 2017 (Mah. Act No. XIII of 2018), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT,

I/c. Secretary (Legislation) to Government, Law and Judiciary Department.

MAHARASHTRA ACT No. XIII OF 2018.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 17th January 2018).

An Act further to amend the Maharashtra Agricultural Produce Marketing (Development and Regulation) Act, 1963.

WHEREAS the Governor of Maharashtra had promulgated the Mah. Maharshtra Agricultural Produce Marketing (Development and Regulation) $^{Ord.}$ (Amendment) Ordinance, 2017 (hereinafter referred to as "the said $^{IX\ of}$ Ordinance"), on the 13th June 2017 ;

AND WHEREAS upon the re-assembly of the State Legislature on the 24th July 2017, the Maharashtra Agricultural Produce Marketing (Development and Regulation) (Amendment) Bill, 2017 (L.A. Bill No. XLI of 2017), for converting the said Ordinance into an Act of the State Legislature, was passed by the Maharashta Legislative Assembly on the 8th August 2017 and was transmitted to the Maharshtra Legislative Council;

AND WHEREAS thereafter, as the session of the Maharashtra Legislative Council was prorogued on the 11th August 2017, the said Bill could not be passed by the Maharashtra Legislative Council;

AND WHEREAS as provided by article 213(2)(a) of the Constitution of India, the said Ordinance had ceased to operate at the expiration of six weeks from the date of re-assembly of the State Legislature, that is, on the 3rd September 2017;

AND WHEREAS it is considered expedient to continue the operation of the provisions of the said Ordinance;

AND WHEREAS both Houses of the State Legislature were not in session and the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action to continue the operation of the provisions of the said Ordinance, for the purposes hereinafter appearing; and, therefore, promulgated the Maharashtra Mah. Agricultural Produce Marketing (Development and Regulation) (Amendment Ord. and Continuance) Ordinance, 2017 (hereinafter referred to as "the said Continuances Ordinance"), on the 31st August 2017;

2017.

AND WHEREAS it is expedient to replace the said Continuance Ordinance by an Act of the State Legislature; it is hereby enacted in the Sixty-eighth Year of the republic of India as follows:—

Short title and

- 1. (1) This Act may be called the Maharashtra Agricultural Produce commencement. Marketing (Development and Regulation) (Amendment) Act, 2017.
 - (2) It shall be deemed to have come into force on the 13th June 2017.

Amendment of section 2 of Mah.XX of 1964.

2. In section 2 of the Maharashtra Agricultural Produce Marketing Mah. (Development and Regulation) Act, 1963 (hereinafter referred to as "the XX of principal Act"), in sub-section (1), after clause (r1), the following clause shall be inserted, namely:-

"(r2) "State Co-operative Election Authority" means the State Co-operative Election Authority constituted under section 73CB of the Mah. Maharashtra Co-operative Societies Act, 1960;".

XXIV of 1961.

Amendment of section 13 of Mah. XX of 1964.

- In section 13 of the principal Act,—
 - (1) in sub-section (1),—
 - (a) in clause (a),—
 - (i) for the words "twenty-one years of age on the date specified, from time to time, by the Collector or the District Deputy Registrar, as the case may be," the words "twenty one years of the age on the date specified, from time to time, by the State Co-operative Election Authority, if required with the help of the Collector or the District Deputy Registrar, as the case may be," shall be substituted;
 - (ii) for sub-clause (i) and proviso thereto, the following shall be substituted, namely:—
 - "(i) fifteen (of which, two shall be women, one shall be a person belonging to Other Backward Classes, one shall be a person belonging to De-notified Tribes (Vimukta Jatis) or Nomadic Tribes and one shall be a person belonging to the Scheduled Castes or Scheduled Tribes) shall be elected by eligible voters (agriculturist who holds minimum 10 R

land and who are not less than eighteen years of age on the date specified by the State Co-operative Election Authority and who has sold his or her notified agriculture produce in the concerned Market Committee at least three times in preceding five years before date of declaration of election) residing in the market area:

Provided that, where the Market Committee is situated in Tribal area, one person belonging to the Scheduled Tribes shall be elected in place of the election of the person belonging to the De-notified Tribes (Vimukta Jatis) or Nomadic Tribes as aforesaid; ";

- (iii) sub-clause (ii) shall be deleted;
- (b) clause (c) and proviso thereto shall be deleted;
- (c) clause (d) shall be deleted;
- (d) clause (e) shall be deleted;
- (e) the following proviso shall be inserted, namely:—

"Provided that, during the period of five years from the date of commencement of the Maharashtra Agriculture Produce Marketing (Development and Regulation) (Amendment) Act, 2017, in an election conducted immediately after such date of commencement; all the agriculturists residing in the market area who hold minimum 10 R land and who are not less than eighteen years of age on the date specified by the State Cooperative Election Authority shall be eligible for voting unless otherwise ineligible to vote.";

- (2) sub-section (1-a) shall be deleted;
- (3) in sub-section (1B),—
 - (a) in clause (c),—
 - (i) for sub-clause (i), the following shall be substituted, namely:—
 - "(i) Fifteen representatives of the agriculturists (of which one shall be woman, one shall be a person belonging to Other Backward Classes, one shall be a person belonging to De-notified Tribes (Vimukta Jatis) or Nomadic Tribes and one shall be a person belonging to the Scheduled Castes or Scheduled Tribes) shall be elected by eligible voters (agriculturist who holds minimum 10R land and who are not less than eighteen years of age on the date specified by the State Co-operative Election Authority and who has sold his or her notified agriculture produce at least three times in preceding five years before date of declaration of election) residing in the market area of the Divisional Market Committee:

Provided that, where the Divisional Market Committee is situated in Tribal areas, one person belonging to the Scheduled Tribes shall be elected in place of the election of the person belonging to the De-notified Tribes (Vimukta Jatis) or Nomadic Tribes as aforesaid;";

Mah. XIII of 2018.

- (ii) for sub-clause (ii), the following shall be substituted, namely:—
 - "(ii) Fifteen representatives of the agriculturists (of which one shall be woman, one shall be a person belonging to Other Backward Classes, one shall be a person belonging to De-notified Tribes (Vimukta Jatis) or Nomadic Tribes and one shall be a person belonging to the Scheduled Castes or Scheduled Tribes), shall be elected by eligible voters (agriculturist who holds minimum 10R land and who are not less than eighteen years of age on the date specified by the State Co-operative Election Authority and who has sold his or her notified agriculture produce at least three times in preceding five years before date of declaration of election) residing in the market area of the Regional Market Committee:

Provided that, where the Regional Market Committee is situated in Tribal areas, one person belonging to the Scheduled Tribes shall be elected in place of the election of the person belonging to the De-notified Tribes (*Vimukta Jatis*) or Nomadic Tribes as aforesaid; and ";

- (iii) sub-clause (v) shall be deleted;
- (iv) sub-clause (vi) shall be deleted;
- (v) sub-clause (vi-a) shall be deleted;
- (b) for clause (d), the following clause shall be substituted, namely:—
 - "(d) A person who is a member of the Market Committee under sub-clause (vii) of clause (c), shall have a right to take part in the discussions of the Committee, but shall not have right to vote at a meeting thereof.".

4. In section 14 of the principal Act,—

- (1) sub-section (2) shall be deleted;
- (2) in sub-section (4),—
- (a) in clause (a), for the words "the Collector or, as the case may be, the District Deputy Registrar, who has conducted the elections" the words "the State Co-operative Election Authority" shall be substituted;
- (b) in clause (b), for the words "the Collector or as the case may be, the District Deputy Registrar, who has conducted the elections" the words "the State Co-operative Election Authority" shall be substituted;
- (c) in clause (c), for the words "the Collector or as the case may be, the District Deputy Registrar, who has conducted the elections" the words "the State Co-operative Election Authority" shall be substituted.

Amendment of section 14 of Mah. XX of 1964.

- **5.** In section 14A of the principal Act,—
 - (1) in sub-section (1),—

Amendment of section 14A of Mah. XX of 1964.

- (a) for clause (a), the following shall be substituted, namely:—
 - "(a) The Superintendence, direction and control of the preparation of the list of voters for, and conduct of all elections to Market Committees, shall vest in the State Co-operative Election Authority; and ";
 - (b) in clause (b),—
 - (i) the portion beginning with the words "The Superintendence, direction and control" and ending with the words "shall vest in the Collector." shall be deleted;
 - (ii) for the words "five per cent." the words "ten per cent." shall be substituted;
 - (iii) for the words "rupees ten thousand" the words "rupees one lakh" shall be substituted;
- (2) in sub-section (3), for the words "the Collector, or as the case may be, the District Deputy Registrar", at both the place where they occur, the words "the State Co-operative Election Authority" shall be substituted;
- (3) in sub-section (4), for the words "the Collector, or as the case may be, the District Deputy Registrar" the words "the State Co-operative Election Authority" shall be substituted;
 - (4) in sub-section (5),—
 - (a) for the words "the Collector, or as the case may be, the District Deputy Registrar" the words "the State Co-operative Election Authority" shall be substituted;
 - (b) for the words "the Collector" the words " the State Co-operative Election Authority" shall be substituted;
 - (5) sub-section (6) shall be deleted.

Mah. Ord. XVII of 2017.

6. (1) The Maharashtra Agricultural Produce Marketing (Development Repeal of and Regulation) (Amendment and Continuance) Ordinance, 2017, is hereby repealed.

Mah. Ord. XVII of 2017 and saving.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provision of the principal Act, as amended by this Act.



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ४, अंक ६०(३)]

गुरुवार, ऑगस्ट ९, २०१८/श्रावण १८, शके १९४०

पुष्ठे ६, किंमत : रुपये २७.००

असाधारण क्रमांक १२५

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Agricultural Produce Marketing (Development and Regulation) (Second Amendment) Act, 2018 (Mah. Act No. LI of 2018), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT, I/c. Secretary (Legislation) to Government, Law and Judiciary Department.

MAHARASHTRA ACT No. LI OF 2018.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 9th August 2018)

An Act further to amend the Maharashtra Agricultural Produce Marketing (Development and Regulation) Act, 1963.

WHEREAS both Houses of the State Legislature were not in session:

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action Mah. XX further to amend the Maharashtra Agricultural Produce Marketing (Development of 1964. and Regulation) Act, 1963, for the purposes hereinafter appearing; and, therefore, Mah. promulgated the Maharashtra Agricultural Produce Marketing (Development and Ord. XIX Regulation) (Second Amendment) Ordinance, 2018, on the 29th June, 2018; of 2018.

AND WHEREAS it is expedient to replace the said Ordinace by an Act of the State Legislature; it is hereby enacted in the Sixty-ninth Year of the Republic of India as follows:—

- **1.** (1) This Act may be called the Maharashtra Agricultural Produce Marketing Short title and (Development and Regulation) (Second Amendment) Act, 2018. commencement.
 - (2) It shall be deemed to have come into force on the 29th June 2018.

भाग आठ-१२५-१

Amendment of Mah. XX of 1964.

2. In section 2 of the Maharashtra Agricultural Produce Marketing Mah. XX of section 2 (Development and Regulation) Act, 1963 (hereinafter referred to as "the principal Act"), in sub-section (1),-

- (a) for clause (f-1b), the following clauses shall be substituted. namely:-
 - "(f-1b) "Electronic trading" or "E-trading" means the trading of agricultural produce in which registration, auctioning, billing, booking, contracting, negotiation, information exchanging, record keeping and other connected activities are done electronically on electronic trading platform;

of 1964.

- (f-1c) " Electronic trading platform" or "E-trading Platform" means the electronic platform set up either by the State Government or the Government Agencies or a person licensed under this Act for conducting trading in agricultural produce through electronic media or by any means of communication in which registration, buying and selling, billing, booking, contracting and negotiating are carried out online through computer network or internet or any other such electronic device. Such Electronic trading platform shall be regulated by such authority as may be notified by the Government; ";
- (b) after clause (f1), the following clause shall be inserted, namely:—
- "(f2) "Government Agency" means the agency so notified by the State Government which includes the State Agricultural Marketing Department, the Maharashtra State Agricultural Marketing Board and the Agricultural Produce Market Committee established or constituted under this Act;";
- (c) after clause (fa), the following clause shall be inserted, namely:—
- "(fb) "licence" means licence granted under the provisions of this Act and the term "licensee" shall be construed accordingly; ".

Insertion of CHAPTER I-D in Mah. XX of 1964.

3. After CHAPTER I-C, the following CHAPTER shall be inserted, namely:—

"CHAPTER I-D

MARKETING THROUGH ELECTRONIC TRADING

Establish-Electronic trading platform.

- **5F.** (1) No person other than the State Government or the Government ment of Agencies as may be notified shall establish and run any Electronic trading platform for trading in agricultural produce without holding a licence under this Act.
 - (2) Save as provided in sub-section (1), the State Government or the Government Agencies as may be notified, may establish and run E-trading platform for trading in agricultural produce in the manner as may be prescribed.

Grant or Renewal of licence to establish trading platform.

- **5G.** (1) Any person desirous of establishing an E-trading platform under section 5F shall apply to the Director or the Officer authorized by him in such form and manner along with such fee, security or bank guarantee and fulfilling such Electronic conditions, as may be prescribed.
 - (2) The application received under sub-section (1) for grant or renewal of licence may be accepted or rejected for reasons recorded in writing by the licensing authority:

Provided that, the application received under this section shall be liable to be rejected on the reasons mutatis mutandis to the reasons laid down in respect of private market under clause (c) of sub-section (3) of section 5D.

- (3) The E-trading platform managed and operated by a person or the State Government or the Government Agencies, as the case may be, shall provide all infrastructures and services connected to E-trading, as may be prescribed.
- (4) The licensee or its agency may collect user charge on the services provided, which shall be notified by such licensee on its website:

Provided that, the Government may, in the public interest, from time to time, by notification in the Official Gazette, put ceiling on the rate of user charge.

5H. A licensee under section 5G, desirous to link to E-platform of the Integration of Government of India, may apply, through the State Government or the concerned licence holder Government Agencies, to the Department of Agriculture, Co-operation and Farmers' Welfare, in the form and manner, as may be prescribed.

under section 5G to Eplatform.

51. In order to evolve a unified National Agricultural Market and integrate Interoperability various E-trading platforms, the various software applications in the E-trading of E-trading platform should be interoperable with other E-trading platforms as per the platforms. specifications and standards laid down by the Director or the Authority designated therefor.

5J. (1) Notwithstanding anything contained in this Act, payment of agricultural Payment to the produce traded on Electronic trading platform shall be made on the same day of the sellers and sale transaction to the seller on real time basis or, in the maximum next day, if maintenance of procedurally so required. In procedural exigencies on Electronic trading, the payment accounts. to the seller may be made in the manner as may be prescribed by rules.

- (2) The licensee or Agricultural Produce Market Committee, as the case may be, shall maintain accounts of all the transactions taken place on Electronic trading platform and submit such periodical reports and returns to the Managing Director, the Maharashtra State Agricultural Marketing Board or the Authorized Officer, at such time and in such forms, as may be specified by the Director of Marketing, from time to time.
- **5K.** The Director may, by order, for the reasons to be recorded, suspend or Suspension or cancel the licence granted under section 5G. The breach of any provision of the Act Cancellation of or rules or bye-laws, instructions, orders or guidelines shall be specified in the licence of order:

electronic trading

Provided that, no order for suspension or cancellation of licence shall be passed platform. without giving a reasonable opportunity of being heard.

5L. Any dispute arising between or amongst the licensees of E-trading Dispute platforms, or between or amongst the licensees and the Agricultural Produce Market settlement. Committee or Government Agencies, shall be resolved by the Director or the Officer authorized by him, in summary manner within thirty days, after giving the parties reasonable opportunity of being heard.

- **5M.** Every licensee under section 5G while carrying out E-trading E-trading platform shall be under obligation to.—
 - (a) carry out quality assaying of agriculture produce before its transaction takes place,
 - (b) carry out auction or any other mode of price discovery for the produce in a fair and transparent manner without interference from traders or commission agents,

on Obligation of licensee under section 5G for E-trading platform.

- (c) maintain recording of all transactions on real time basis and displaying market information on electronic portal of the Maharashtra State Agriculture Marketing Board, Agrimark Net or equivalent on real-time basis in the format prescribed by the Director,
- (d) issue trading licenses to all the eligible traders for E-trading without discrimination or favour, within the time limit prescribed by rules framed by the State Government in this regard which shall be countable from the date of making applications,
- (e) provide facility for cleaning and grading and warehouses (dry and cold storages) to meet requirement of agriculturists,
 - (f) not to allow over-trading. ".

Amendment of Mah.XX of 1964.

- 4. In section 7 of the principal Act, after sub-section (3), the following subsection 7 of section shall be added, namely:-
 - "(4) (a) Notwithstanding anything contained in sub-sections (1), (2) and (3) of this section, any person desiring to trade on Electronic trading platform shall obtain certificate of registration as a trader, from such authority as may prescribed in this behalf.
 - (b) The application for registration under clause (a) shall be made online and in such manner as may be prescribed.
 - (c) Digitally signed certificate of registration shall be issued by Competent Authority in the Form as may be prescribed.
 - (d) Notwithstanding anything contained in clause (a) to (c) of this subsection, the Competent Authority may, for reasons to be recorded in writing, refuse to grant or renew a certificate of registration for carrying out trade to any person, who in its opinion, is found to have acted in a manner detrimental to online trading, or, if the person has not traded for more than six months without any valid reasons, or has exhausted his dynamic cash credit limit with the bank or has failed in online payments of seller, buyer, Commission agent, supervision cost, market fee and any other payments under the Act, rules and bye-laws. If any, registration is not granted or renewed the applicant shall be informed of the same giving the reasons therefor and the registration fee, if paid, shall be forfeited to the market fund or to the State Government, as the case may be.
 - (e) The Certificate of Registration for electronic trading shall be valid in respect of the person in whose name that is issued and shall not be transferable.
 - (f) Certificate of registration shall be liable for suspension or cancellation if there is-
 - (i) breach of any rules meant for transparency and price discovery in a fair manner; or
 - (ii) over-trading above the available cash credit limit by fraudulent means; or
 - (iii) refusal or deceitfully declining making online payments on real time basis for commodity traded and other payments under the Act, rules and bye-laws.
 - (g) Every certificate of registration so granted or renewed shall be in force for a period of three years from the date of granting or renewing Certificate.

- (h) Each Market Committee and Private Market having electronic trading platform shall publish the list of all the certificate of registration online for traders having registration for using E-trading platform of the market.
- 5. After section 46 of the principal Act, the following section shall be inserted, Insertion of namely:-

section 46A in Mah. XX of 1964. provisions relating to E-trading.

"46A. Whoever in contravention of the provisions of section 5G uses Penalty for E-trading platform for marketing of any agricultural produce, or operates as a contravention of trader or in any other capacity, without a valid licence, shall, on conviction, be punished with imprisonment for a term which may extend to six months or with fine which shall not be less than five thousand rupees which may extend to one lakh rupees or with both; and in the case of a continuing contravention with a further fine which may in the case of contravention of section 5G extend to five hundred rupees; and in any other case, to three hundred rupees per day, during which the contravention is continued after the first conviction.".

- **6.** In section 60 of the principal Act, in sub-section (2),—
 - (a) after clause (a-2), the following clauses shall be inserted, namely:-

Amendment of section 60 of Mah. XX of 1964.

- "(a-3) under section 5F, for prescribing the manner in which the State Government or Government Agencies may establish and run E-trading platform for trading in the agricultural produce;
 - (a-4) under section 5G,-
 - (i) for prescribing the form and manner along with fee, security or bank guarantee and conditions for applying licences to establish and run E-trading platform and for its renewal;
 - (ii) for prescribing the infrastructure and services connected with E-trading which shall be provided for the purposes of E-trading;
- (a-5) under section 5H, for prescribing the form and manner for integration of licence holder to link to E-platform of the Government of India:
- (a-6) under section 5J, for prescribing the manner of making payment to the seller traded on E-trading platform and maintenance of accounts; ".
- (b) after clause (b), the following clause shall be inserted, namely:-
- "(b-1) under section 7, under sub-section (4), for prescribing the authority who shall grant certificate of registration for trading on Electronic trading platform, the form of online application for obtaining such certificate of registration, the form of certificate of registration; ".
- 7. (1) If any difficulty arises in giving effect to the provisions of the principal Power to Act, as amended by this Act, the State Government may, as occasion arises, by an remove order published in the Official Gazette, do anything not inconsistent with the provisions difficulty. of the principal Act, as amended by this Act which appears to it to be necessary or expedient for the purpose of removing the difficulty:

Provided that, no such order shall be made after the expiry of a period of two year from the date of commencement of this Act.

(2) Every order made under sub-section (1) shall be laid, as soon as may be, after it is made, before each house of the State Legislature.

Repeal of Mah. Ord. XIX of 2018 and saving.

Repeal of **8.** (1) The Maharashtra Agricultural Produce Marketing (Development and Mah. Mah. Ord. Regulation) (Second Amendment) Ordinance, 2018, is hereby repealed. Ord.

Mah. Ord. XIX of 2018.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the principal Act, as amended by this Act.



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ६, अंक १४(२)

गुरुवार, मार्च १२, २०२०/फाल्गुन २२, शके १९४१

पुष्ठे २, किंमत : रुपये २७.००

असाधारण क्रमांक २७

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Agricultural Produce Marketing (Development and Regulation) (Amendment) Act, 2020 (Maharashtra Act No. VI of 2020), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT,

Secretary (Legislation) to Government, Law and Judiciary Department.

MAHARASHTRA ACT No. VI OF 2020.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 12th March 2020).

An Act further to amend the Maharashtra Agricultural Produce Marketing (Development and Regulation) Act, 1963.

WHEREAS both Houses of the State Legislature were not in session;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to Mah. XX amend the Maharashtra Agricultural Produce Marketing (Development and of 1964. Regulation) Act, 1963, for the purposes hereinafter appearing; and, therefore, Mah. promulgated the Maharashtra Agricultural Produce Marketing (Development and Ord. II of Regulation) (Amendment) Ordinance, 2020, on the 31st January 2020;

(१)

2020.

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature; it is hereby enacted in the Seventy-first Year of the Republic of India as follows:---

Short title and commencement.

- 1. (1) This Act may be called the Maharashtra Agricultural Produce Marketing (Development and Regulation) (Amendment) Act, 2020.
 - (2) It shall be deemed to have come into force on the 31st January 2020.

Amendment of section 13 of Mah. XX of 1964.

2. In section 13 of the Maharashtra Agricultural Produce Marketing Mah, XX (Development and Regulation) Act, 1963 (hereinafter referred to as "the principal of 1964. Act "), sub-section (1C) shall be deleted.

Repeal of 2020 and saving.

- 3. (1) The Maharashtra Agricultural Produce Marketing (Development and Mah. Ord. II of Mah. Ord. II of Regulation) (Amendment) Ordinance, 2020, is hereby repealed. 2020.
 - (2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the principal Act, as amended by this Act.



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ६, अंक १६]

शनिवार, मार्च १४, २०२०/फाल्गुन २४, शके १९४१

पृष्ठे २, किंमत : रुपये २७.००

असाधारण क्रमांक ३४ प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Agricultural Produce Marketing (Development and Regulation) (Second Amendment) Act, 2020 (Maharashtra Act No. XI of 2020) is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT, Secretary (Legislation) to Government, Law and Judiciary Department.

MAHARASHTRA ACT No. XI OF 2020.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 14th March 2020).

An Act further to amend the Maharashtra Agricultural Produce Marketing (Development and Regulation) Act, 1963.

WHEREAS both Houses of the State Legislature were not in session;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra Agricultural Produce Marketing (Development and Regulation) Act, 1963, for the purposes hereinafter appearing; and, therefore, promulgated the Maharashtra Agricultural Produce Marketing (Development and Regulation) (Second Amendment) Ordinance, 2020, on the 31st January 2020;

Mah. XX of 1964.

Mah. Ord. III of 2020. AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature; it is hereby enacted in the Seventy-first Year of the Republic of India as follows:—

Short title and commencement.

- 1. (1) This Act may be called the Maharashtra Agricultural Produce Marketing (Development and Regulation) (Second Amendment) Act, 2020.
 - (2) It shall be deemed to have come into force on the 31st January 2020.

Amendment of section 13 of Mah. XX of 1964. 2. In section 13 of the Maharashtra Agricultural Produce Marketing (Development and Regulation) Act, 1963 (hereinafter referred to as "the principal Act"),—

Mah. XX of 1964.

- (1) in sub-section (1),—
- (a) in clause (a), for sub-clause (i), the following sub-clauses shall be substituted, namely:—
 - "(i) eleven (of which, two shall be women, one shall be a person belonging to Other Backward Classes and one shall be a person belonging to De-notified Tribes (Vimukta Jatis) or Nomadic Tribes) shall be elected by members of the Managing Committees of the Agricultural Credit Societies and Multi-Purpose Co-operative Societies (within the meaning of the Maharashtra Co-operative Societies Act, 1960 and the rules made thereunder), functioning in the market area:

Mah. XXIV of 1961.

Provided that, where the Market Committee is situated in Tribal areas, one person belonging to the Scheduled Tribes shall be elected in place of the election of the person belonging to the De-notified Tribes (*Vimukta Jatis*) or Nomadic Tribes as aforesaid; and

- (ii) four (of which, one shall be a person belonging to the Scheduled Castes or Scheduled Tribes and one shall be a person belonging to Economically Weaker Section), shall be elected by members of village *panchayats* functioning in the market area;";
 - (b) the proviso, appearing after clause (g), shall be deleted;
- (2) in sub-section (1B), in clause (c), for sub-clauses (i) and (ii), the following shall be substituted, namely:—
 - "(i) two representatives of the agriculturists, elected by the agriculturist members of the Agricultural Produce Market Committee from each district included in the area of operation of the Divisional Market Committee; or
 - (ii) one representative from the agriculturists elected by the agriculturist members of the Agricultural Produce Market Committee from each taluka included in the area of operation of the Regional Market Committee;".

Repeal of Mah. Ord. III of 2020 and saving.

3. (1) The Maharashtra Agricultural Produce Marketing (Development and Regulation) (Second Amendment) Ordinance, 2020, is hereby repealed.

Mah. Ord. III of 2020.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the principal Act, as amended by this Act.



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ८, अंक २०

सोमवार, मार्च २८, २०२२/चैत्र ७, शके १९४४

पृष्ठे ३, किंमत : रुपये २७.००

असाधारण क्रमांक ४५ प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Agricultural Produce Marketing (Development and Regulation) (Amendment) Act, 2021 (Mah. Act No. XXVII of 2022), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

I/c. Secretary (Legislation) to Government, Law and Judiciary Department.

MAHARASHTRA ACT No. XXVII OF 2022.

(First published after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 28th March 2022).

An Act further to amend the Maharashtra Agricultural Produce Marketing (Development and Regulation) Act, 1963.

Mah. XX WHEREAS it is expedient further to amend the Maharashtra of 1964. Agricultural Produce Marketing (Development and Regulation) Act, 1963, for the purposes hereinafter appearing; it is hereby enacted in the Seventy-second Year of the Republic of India as follows:—

1. This Act may be called the Maharashtra Agricultural Produce Short title. Marketing (Development and Regulation) (Amendment) Act, 2021.

Amendment of section 13 of Mah. XX of 1964.

2. In section 13 of the Maharashtra Agricultural Produce Marketing Mah. XX (Development and Regulation) Act, 1963 (hereinafter referred to as "the of 1964. principal Act"), in sub-section (1), in clause (a), in sub-clause (i), after the words and bracket "rules made thereunder)," the words "which disburse the crop loan to its members," shall be inserted.

Amendment of section 15A of Mah. XX of 1964.

3. In section 15A of the principal Act, in sub-section (1), in clause (b), for the words "the Board of Administrators appointed" the words "the Board of Administrators of not more than seven members appointed" shall be substituted.

Amendment of section 31 of Mah. XX of 1964.

- 4. In section 31 of the principal Act, after sub-section (1), the following sub-section shall be inserted, namely:—
 - " (1A) It shall be competent to the Market Committee to levy and collect user charges, at such rates as may be decided by it, with the prior approval of the Director, from any market functionary such as trader, commission agent, broker, processor, warehouseman or any other person, for the use of any place or facility provided by the Market Committee within the market area, for the marketing of agricultural produce not specified in the Schedule or non-agricultural produce.".

Amendment of section 34A of Mah. XX of 1964.

- **5.** In section 34A of the principal Act,—
- (i) in sub-section (1), the words "such staff appointed by" shall be deleted:
- (ii) in sub-section (2), for the words "five paise" the words "ten paise" shall be substituted.

Amendment of section 35 of Mah. XX of 1964.

- **6.** In section 35 of the principal Act, in sub-section (1), for the second proviso, the following proviso shall be substituted, namely:—
 - "Provided further that, Secretary and such other officers and servants shall be employed by the Market Committee, with the prior approval of the Director, on such terms and conditions and manner, as may be prescribed.".

Amendment of section 35A of Mah. XX of 1964.

7. In section 35A of the principal Act, for the words "Assistant Registrar of Co-operative Societies," the words "Co-operative Officer, Grade-II," shall be substituted.

Amendment of section 45 of Mah. XX of 1964.

8. In section 45 of the principal Act, in sub-section (2), in clause (c), for the words "the Board of Administrators to carry out" the words "the Board of Administrators of not more than seven members to carry out" shall be substituted.

Amendment of section 57 of Mah. XX of 1964.

- **9.** In section 57 of the principal Act,—
- (i) in sub-section (3), after the words "sum is due to the" the words "State Marketing Board or" shall be inserted;
- (ii) in the marginal note, for the words "due to Government or" the words "due to Government or State Marketing Board or" shall be substituted.

10. In section 60 of the principal Act, in sub-section (2), after clause Amendment (g), the following clause shall be inserted, namely:—

"(g-1) under second proviso to sub-section (1) of section 35, for of Mah. XX of prescribing the terms and conditions and manner of appointment of Secretary and such other officers and servants of the Market Committee;".

of section 60 1964.



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ९, अंक १(२)

मंगळवार, जानेवारी ३, २०२३/पौष १३, शके १९४४

पृष्ठे २, किंमत : रुपये २७.००

असाधारण क्रमांक २ प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Agricultural Produce Marketing (Development and Regulation) (Amendment) Act, 2022 (Mah. Act No. II of 2023), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

I/c. Secretary (Legislation) to Government, Law and Judiciary Department.

MAHARASHTRA ACT No. II OF 2023.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 3rd January 2023).

An Act further to amend the Maharashtra Agricultural Produce Marketing (Development and Regulation) Act, 1963.

WHEREAS both Houses of the State Legislature were not in session;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take Mah. XX immediate action further to amend the Maharashtra Agricultural of 1964. Produce Marketing (Development and Regulation) Act, 1963, for the purposes hereinafter appearing and, therefore, promulgated the Mah. Maharashtra Agricultural Produce Marketing (Development and Ord. XI of 2022. Regulation) (Amendment) Ordinance, 2022, on the 22nd November 2022;

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature; it is hereby enacted in the Seventy-third Year of the Republic of India as follows:—

Short title and ment.

- 1. (1) This Act may be called the Maharashtra Agricultural Produce commence- Marketing (Development and Regulation) (Amendment) Act, 2022.
 - (2) It shall be deemed to have come into force on the 22nd November 2022.

Amendment 13 of Mah.

2. In section 13 of the Maharashtra Agricultural Produce Marketing Mah XX of section (Development and Regulation) Act, 1963 (hereinafter referred to as of 1964. XX of 1964. "the principal Act") in sub-section (1), in clause (a), the words "whose names appear in the voter's list for the concerned constituency and" shall be deleted.

Repeal of Mah. Ord. XI of 2022 and saving. repealed.

- **3**. (1) The Maharashtra Agricultural Produce Marketing Mah. (Development and Regulation) (Amendment) Ordinance, 2022, is hereby
- (2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the principal Act, as amended by this Act.